Directorate General of Foreign Trade
DES-V Section.

The Meeting No.01/AM-21 dated 18.06.2020 actually held on 07.09.2020, 16.09.2020 for the licensing year 2020-21 to consider the cases under para 4.07 FTP 2015-20, Duty Exemption Schemes (Chapter-4) in Room No.102 of DGFT Udyog Bhawan, under the Chairmanship of Shri S.S.B. Reddy, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Kuldeep Singh, Asst. Director-I	DC(MSME)
2.	Dr. Ram Asrey Lal, Consultant	DGFT
3.	Shri Nand Lal, Consultant	DPIIT
4.	Shri Shaish Kumar, Technical Member	DGFT
5.	Shri J.D. Giri, Vice President	AEPC
5.	Shri Rajesh Malhotra, DDG	DGFT
6.	Shri Manoj Kumar Meena, Asst. Director	DGFT

At the outset the Minutes of NC-V Meeting No. 17/AM-20 Part-III dated 11.03.2020 actually held on 28.08.2020,30.09.2020 for the licensing year 2019-20 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.01/AM-21 dated 18.06.2020 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 1/84-ALC3/2020 **MEETING DATE** : 18.06.2020

1	**Case No.:247/24/84-ALC3/2018**	Party Name: HIMATSINGKA SEIDE LTD	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00671/AM19/	RLA File :07/24/040/00341/AM16/	Lic.No/Date:0710109261 13.01.2016	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply on dated 29.07.2020 Committee went through the details submitted in this case and decided to refer the case to Technical Member for examination. The case stands deferred for re-listing.			

2	**Case No.:257/24/84-ALC3/2018**	Party Name: HIMATSINGKA SEIDE LTD	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00681/AM19/	RLA File :07/24/040/00382/AM16/	Lic.No/Date:0710109412 17.02.2016	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 02.07.2020, 08.09.2020 to furnish the requisite information. Firm has submitted their reply on dated 15.09.2020. Committee went through the details submitted in this case and decided to refer the case to Technical Member for examination. The case stands deferred for re-listing.			

3	**Case No.:47/24/84-ALC3/2018**	Party Name: HIMATSINGKA SEIDE LTD	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**

	HQ File :01/84/050/00471/AM19/	RLA File :07/24/040/00124/AM17/	Lic.No/Date:0710110049 04.07.2016	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 02.07.2020, 08.09.2020 to furnish the requisite information. Firm has submitted their reply on dated 15.09.2020. Committee went through the details submitted in this case and decided to refer the case to Technical Member for examination. The case stands deferred for re-listing.			

4	**Case No.:117/24/84-ALC3/2018**	Party Name: HIMATSINGKA SEIDE LTD	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00541/AM19/	RLA File :07/24/040/00199/AM17/	Lic.No/Date:0710110493 05.10.2016	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 02.07.2020, 08.09.2020 to furnish the requisite information. Firm has submitted their reply on dated 15.09.2020. Committee went through the details submitted in this case and decided to refer the case to Technical Member for examination. The case stands deferred for re-listing.			

5	**Case No.:262/24/84-ALC3/2018**	Party Name: INTEGRAL TOOLS COMPANY INDIA PVT. LTD.	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00686/AM19/	RLA File :07/24/040/00403/AM17/	Lic.No/Date:0710111326 23.03.2017	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply on dated 07.07.2020. Committee went through the details submitted in this case and decided to refer the case to DCMSME for examination. The case stands deferred for re-listing.			

6	**Case No.:14/16/84-ALC3/2018**	Party Name: CDI FOOTWEAR PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00287/AM19/	RLA File :05/23/040/00273/AM19/	Lic.No/Date:0510407938 28.09.2018	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on dated 07.07.2020 and 10.09.2020 to furnish the requisite information. Firm's reply is still awaited. Committee decided to send a final reminder to the firm. The case stands deferred for re-listing.			

7	**Case No.:86/21/85-ALC3/2018**	Party Name: CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/85/050/00280/AM19/	RLA File :03/94/040/00878/AM19/	Lic.No/Date:0310826772 01.02.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on dated 17.01.2020 and 07.07.2020 to furnish the hard copy of application. Firm's reply received on dated 15.07.2020. Committee decided to refer the case to DCMSME for examination. The case stands deferred for re-listing.			

8	**Case No.:15/25/84-ALC3/2018**	Party Name: SUMILON INDUSTRIES LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00713/AM19/	RLA File :52/24/040/00071/AM19/	Lic.No/Date:5210042973 25.02.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply on dated 06.08.2020 for requisite information. Committee went through the details submitted in this case and decided to refer the case to Technical Member for examination. The case stands deferred for re-listing.			

9	**Case No.:16/25/84-ALC3/2018**	Party Name: SURE SAFETY (INDIA) LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00714/AM19/	RLA File :34/24/040/00361/AM19/	Lic.No/Date:3410044937 28.02.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on dated 07.07.2020 and 10.09.2020 to furnish the requisite information Firm's reply is still awaited. Committee decided to send a final reminder to the firm calling for CAD, Image, Measurement chart. The case stands deferred for re-listing.			

10	**Case No.:17/25/84-ALC3/2018**	Party Name: SURE SAFETY (INDIA) LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00715/AM19/	RLA File :34/24/040/00362/AM19/	Lic.No/Date:3410044938 28.02.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on dated 07.07.2020 and 10.09.2020 to furnish the requisite information Firm's reply is still awaited. Committee decided to send a final reminder to the firm alongwith CAD, Image, Measurement chart. The case stands deferred for re-listing.			

11	**Case No.:43/25/84-ALC3/2018**	Party Name: TOPLINE COMMODITIES PVT.LTD.	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00741/AM19/	RLA File :02/24/040/00184/AM19/	Lic.No/Date:0210209041 07.03.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation has been sent to DPIIT. Committee decided to wait for their comments. The case stands deferred for re-listing.			

12	**Case No.:11/1/84-ALC3/2019**	Party Name: DAKS INDIA INDUSTRIES PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00752/AM19/	RLA File :05/23/040/00582/AM19/	Lic.No/Date:0510410070 27.03.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and			

	noted that firm's representation has been sent to DPIIT on dt 24.09.2020. Committee decided to wait for their comments. The case stands deferred for re-listing.			
13	**Case No.:17/5/84-ALC3/2019**	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Withdrawn**
	HQ File :01/84/050/00071/AM20/	RLA File :04/24/040/00279/AM19/	Lic.No/Date:0410165364 28.03.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that this case has already been approved in meeting no 16-AM20 Part-II, case no- 17/5/84-ALC3/2019. Therefore committee decided to withdrawn the case.			

14	**Case No.:1/1/84-ALC3/2019**	Party Name :RAM COIR MILLS	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00001/AM20/	RLA File :10/24/040/00110/AM19/	Lic.No/Date:1010060163 29.03.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on dated 02.07.2020, 28.01.2020 and 07.07.2020 to furnish the requisite information. Firm's reply is still awaited. Committee decided to send a final reminder to the firm. The case stands deferred for re-listing.			

15	**Case No.:2/1/84-ALC3/2019**	Party Name: KALAKRITI	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00002/AM20/	RLA File :05/23/040/00589/AM19/	Lic.No/Date:0510410100 29.03.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on dated 07.07.2020 to furnish the requisite information. Firm's reply is still awaited. Committee decided to send a final reminder to the firm. The case stands deferred for re-listing.			

16	**Case No.:8/4/84-ALC3/2019**	Party Name: SUCHETA ENTERPRISES	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00013/AM20/	RLA File :06/24/040/00002/AM20/	Lic.No/Date:0610039149 09.04.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. After detailed deliberation committee decided to ask the firm to furnish the following: 1. Net import content in export product in each pair of boot and shoe upper and Comparison with respective SION fixed in the H.B. of procedure Vol-II. 2. Complete calculation for requirement of raw material for the manufacturing of export product. The case stands deferred for re-listing.			

17	**Case No.:12/4/84-ALC3/2019**	Party Name: SAIVANA EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Defer**

	HQ File :01/84/050/00017/AM20/	RLA File :05/24/040/00017/AM20/	Lic.No/Date:0510410212 11.04.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to defer the case.			

18	**Case No.:17/4/84-ALC3/2019**	Party Name: S.K. SHOES AND BOOTS PVT. LTD.	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00022/AM20/	RLA File :06/24/040/00005/AM20/	Lic.No/Date:0610039158 15.04.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. After detailed deliberation committee decided to ask the firm to furnish the following: 1. Net import content in export product in each pair of boot and shoe upper and Comparison with respective SION fixed in the H.B. of procedure Vol-II. 2. Complete calculation for requirement of raw material for the manufacturing of export product. The case stands deferred for re-listing.			

19	**Case No.:21/4/84-ALC3/2019**	Party Name: DAKS INDIA INDUSTRIES PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00026/AM20/	RLA File :05/23/040/00029/AM20/	Lic.No/Date:0510410301 22.04.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation has been sent to DPIIT on dt 24.09.2020. Committee decided to wait for their comments. The case stands deferred for re-listing.			
20	**Case No.:35/4/84-ALC3/2019**	Party Name: GRINDWELL NORTON LTD	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00040/AM20/	RLA File :03/94/040/00033/AM20/	Lic.No/Date:0310828703 01.05.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply on dated 14.07.2020 for requisite information. Committee went through the details submitted in this case and decided to refer the case to Technical Member for examination. The case stands deferred for re-listing.			

21	**Case No.:42/4/84-ALC3/2019**	Party Name: SURE SAFETY (INDIA) LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00047/AM20/	RLA File :34/24/040/00012/AM20/	Lic.No/Date:3410045111 03.05.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on dated 07.07.2020 and 10.09.2020 to furnish the requisite information Firm's reply is still awaited. Committee decided to send a final reminder to the firm alongwith CAD, Image, Measurement chart. The case stands deferred for re-listing.			

22	**Case No.:43/4/84-ALC3/2019**	Party Name: SURE SAFETY (INDIA) LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00048/AM20/	RLA File :34/24/040/00024/AM20/	Lic.No/Date:3410045112 03.05.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on dated 07.07.2020 and 10.09.2020 to furnish the requisite information Firm's reply is still awaited. Committee decided to send a final reminder to the firm alongwith CAD, Image, Measurement chart. The case stands deferred for re-listing.			

23	**Case No.:44/4/84-ALC3/2019**	Party Name: SURE SAFETY (INDIA) LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00049/AM20/	RLA File :34/24/040/00025/AM20/	Lic.No/Date:3410045113 03.05.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on dated 07.07.2020 and 10.09.2020 to furnish the requisite information Firm's reply is still awaited. Committee decided to send a final reminder to the firm alongwith CAD, Image, Measurement chart. The case stands deferred for re-listing.			

24	**Case No.:15/4/85-ALC3/2019**	Party Name: ORIENT CRAFT LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/85/050/00029/AM20/	RLA File :05/24/040/00076/AM20/	Lic.No/Date:0510410517 08.05.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted complete set of application. Committee went through the details submitted in this case and decided to refer the case to O/o DC (MSME) for examination. The case stands deferred for re-listing.			

25	**Case No.:18/5/84-ALC3/2019**	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Withdrawn**
	HQ File :01/84/050/00072/AM20/	RLA File :04/24/040/00028/AM20/	Lic.No/Date:0410165626 18.05.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that this case has already been approved in meeting no 16-AM20 Part-II, case no- 18/5/84-ALC3/2019. Therefore committee decided to withdrawn the case.			

26	**Case No.:25/5/84-ALC3/2019**	Party Name: BAGGA INTERNATIONAL	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00079/AM20/	RLA File :05/23/040/00075/AM20/	Lic.No/Date:0510410643 21.05.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and went			

through the details submitted in this case and decided to ask the firm to appear before NC for personal hearing through VC.
The case stands deferred for re-listing.

27	**Case No.:1/8/84-ALC3/2019**	Party Name :HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00146/AM20/	RLA File :05/23/040/00122/AM20/	Lic.No/Date:0510411154 04.07.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ask the firm to appear before NC for personal hearing through VC.
The case stands deferred for re-listing.

28	**Case No.:3/8/84-ALC3/2019**	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
	HQ File :01/84/050/00148/AM20/	RLA File :34/24/040/00023/AM20/	Lic.No/Date:3410045259 05.07.2019	

Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input as under:

Export item	Qty.	S. No.	Import item name	Qty. Recommended
FLEXIBLE INTERMEDIATE BULK CONTAINERS [NET CONTENT OF EXPORTS:POLYPROPYLENE GRANULES:828.00 MT, PP ENTIRA ANTISTATIC:3 MT, MASTERBATCH COLOUR:9.81 MT, POLYPROPYLENE FABRIC TAPE:5 MT, CONDUCTIVE BLACK:7 MT, LLDPE:73.34 MT, LDPE:31.43 MT, U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V.STABILISER):16 MT]	973.580 MT	1.	POLYPROPYLENE GRANULES	1.10 kg/kg content in export product
		2.	PP ENTIRA ANTISTATIC	1.05 kg/kg content in export product
		3.	MASTERBATCH COLOUR	1.05 kg/kg content in export product
		4.	.POLYPROPYLENE FABRIC TAPE	1.05 kg/kg content in export product
		5	LLDPE	1.05 kg/kg content in export product
		6	LDPE	1.05 kg/kg content in export product
		7	U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)	16.000 MT

RA concerned may take necessary action subject to compliance of other usual conditions.

29	**Case No.:6/8/84-ALC3/2019**	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
	HQ File :01/84/050/00151/AM20/	RLA File :34/24/040/00018/AM20/	Lic.No/Date:3410045267 08.07.2019	

Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input as under:

Export item	Qty.	S. No.	Import item name	Qty. Recommended

FLEXIBLE INTERMEDIATE BULK CONTAINERS [NET CONTENT OF EXPORTS:POLYPROPYLENE GRANULES:828.00 MT, PP ENTIRA ANTISTATIC:3 MT, MASTERBATCH COLOUR:9.81 MT, POLYPROPYLENE FABRIC TAPE:5 MT, CONDUCTIVE BLACK:7 MT, LLDPE:73.34 MT, LDPE:31.43 MT, U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V.STABILISER):16 MT]	973.580 MT	1.	POLYPROPYLENE GRANULES	1.10 kg/kg content in export product
		2.	PP ENTIRA ANTISTATIC	1.05 kg/kg content in export product
		3.	MASTERBATCH COLOUR	1.05 kg/kg content in export product
		4.	.POLYPROPYLENE FABRIC TAPE	1.05 kg/kg content in export product
		5.	LLDPE	1.05 kg/kg content in export product
		6	LDPE	1.05 kg/kg content in export product
		7	U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)	16.000 MT

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:7/8/84-ALC3/2019	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
	HQ File :01/84/050/00152/AM20/	RLA File :34/24/040/00027/AM20/	Lic.No/Date:3410045268 08.07.2019	

Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input as under:

	Export item	Qty.	S. No.	Import item name	Qty. Recommended
30	FLEXIBLE INTERMEDIATE BULK CONTAINERS [NET CONTENT OF EXPORTS:POLYPROPYLENE GRANULES:828.00 MT, PP ENTIRA ANTISTATIC:3 MT, MASTERBATCH COLOUR:9.81 MT, POLYPROPYLENE FABRIC TAPE:5 MT, CONDUCTIVE BLACK:7 MT, LLDPE:73.34 MT, LDPE:31.43 MT, U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V.STABILISER):16 MT]	973.580 MT	1.	POLYPROPYLENE GRANULES	1.10 kg/kg content in export product
			2.	PP ENTIRA ANTISTATIC	1.05 kg/kg content in export product
			3.	MASTERBATCH COLOUR	1.05 kg/kg content in export product
			4.	.POLYPROPYLENE FABRIC TAPE	1.05 kg/kg content in export product
			5.	LLDPE	1.05 kg/kg content in export product
			6.	LDPE	1.05 kg/kg content in export product
			7	U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)	16.000 MT

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:8/8/84-ALC3/2019	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
31	HQ File :01/84/050/00153/AM20/	RLA File :34/24/040/00013/AM20/	Lic.No/Date:3410045269 08.07.2019	

Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input as under:

Export item	Qty.	S. No.	Import item name	Qty. Recommended

FLEXIBLE INTERMEDIATE BULK CONTAINERS [NET CONTENT OF EXPORTS:POLYPROPYLENE GRANULES:828.00 MT, PP ENTIRA ANTISTATIC:3 MT, MASTERBATCH COLOUR:9.81 MT, POLYPROPYLENE FABRIC TAPE:5 MT, CONDUCTIVE BLACK:7 MT, LLDPE:73.34 MT, LDPE:31.43 MT, U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V.STABILISER):16 MT]	973.580 MT	1.	POLYPROPYLENE GRANULES	1.10 kg/kg content in export product
		2.	PP ENTIRA ANTISTATIC	1.05 kg/kg content in export product
		3.	MASTERBATCH COLOUR	1.05 kg/kg content in export product
		4.	.POLYPROPYLENE FABRIC TAPE	1.05 kg/kg content in export product
		5.	LLDPE	1.05 kg/kg content in export product
		6	LDPE	1.05 kg/kg content in export product
		7	U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)	16.000 MT

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:9/8/84-ALC3/2019	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
	HQ File :01/84/050/00154/AM20/	RLA File :34/24/040/00359/AM19/	Lic.No/Date:3410045270 08.07.2019	

Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input as under:

Export item	Qty.	S. No.	Import item name	Qty. Recommended
FLEXIBLE INTERMEDIATE BULK CONTAINERS [NET CONTENT OF EXPORTS:POLYPROPYLENE GRANULES:828.00 MT, PP ENTIRA ANTISTATIC:3 MT, MASTERBATCH COLOUR:9.81 MT, POLYPROPYLENE FABRIC TAPE:5 MT, CONDUCTIVE BLACK:7 MT, LLDPE:73.34 MT, LDPE:31.43 MT, U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V.STABILISER):16 MT]	973.580 MT	1.	POLYPROPYLENE GRANULES	1.10 kg/kg content in export product
		2.	PP ENTIRA ANTISTATIC	1.05 kg/kg content in export product
		3.	MASTERBATCH COLOUR	1.05 kg/kg content in export product
		4.	.POLYPROPYLENE FABRIC TAPE	1.05 kg/kg content in export product
		5	LLDPE	1.05 kg/kg content in export product
		6	LDPE	1.05 kg/kg content in export product
		7	U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)	16.000 MT

RA concerned may take necessary action subject to compliance of other usual conditions.

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	Case No.:10/8/84-ALC3/2019	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
	HQ File :01/84/050/00155/AM20/	RLA File :34/24/040/00026/AM20/	Lic.No/Date:3410045271 08.07.2019	

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Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input as under:

Export item	Qty.	S. No.	Import item name	Qty. Recommended

FLEXIBLE INTERMEDIATE BULK CONTAINERS [NET CONTENT OF EXPORTS:POLYPROPYLENE GRANULES:828.00 MT, PP ENTIRA ANTISTATIC:3 MT, MASTERBATCH COLOUR:9.81 MT, POLYPROPYLENE FABRIC TAPE:5 MT, CONDUCTIVE BLACK:7 MT, LLDPE:73.34 MT, LDPE:31.43 MT, U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V.STABILISER):16 MT]	973.580 MT	1.	POLYPROPYLENE GRANULES	1.10 kg/kg content in export product
		2.	PP ENTIRA ANTISTATIC	1.05 kg/kg content in export product
		3.	MASTERBATCH COLOUR	1.05 kg/kg content in export product
		4.	.POLYPROPYLENE FABRIC TAPE	1.05 kg/kg content in export product
		5	LLDPE	1.05 kg/kg content in export product
		6	LDPE	1.05 kg/kg content in export product
		7	U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)	16.000 MT

RA concerned may take necessary action subject to compliance of other usual conditions.

34	**Case No.:12/8/84-ALC3/2019**	Party Name: INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00157/AM20/	RLA File :50/24/040/00008/AM16/	Lic.No/Date:5010002537 09.07.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to refer the case to Department of chemicals and petro-chemicals for their comments/views.
The case stands deferred for re-listing.

35	**Case No.:13/8/84-ALC3/2019**	Party Name: INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00158/AM20/	RLA File :50/24/040/00019/AM16/	Lic.No/Date:5010002538 09.07.2019	Defer Date:18.06.2020

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to refer the case to Department of chemicals and petro-chemicals for their comments.
The case stands deferred for re-listing.

36	**Case No.:16/8/84-ALC3/2019**	Party Name: SPUNWEB NONWOVEN PVT.LTD	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
	HQ File :01/84/050/00161/AM20/	RLA File :24/24/040/00017/AM20/	Lic.No/Date:2410042809 11.07.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

37	**Case No.:18/8/84-ALC3/2019**	Party Name: RAHMAN INDUSTRIES LTD	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**

	HQ File :01/84/050/00163/AM20/	RLA File :06/24/040/00026/AM20/	Lic.No/Date:0610039242 15.07.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply for hard copy of application on dated 23.01.2020. Committee went through the details submitted in this case and based on DPIIT comments, decided to ask the firm to furnish the following: 1. Import content of each raw material in the one pair of export item. 2. Complete calculation for requirement of raw materials indicating wastage separately and comparing with SION fixed in Hand Book of Procedure Vol II for the item. The case stands deferred for re-listing.			

38	**Case No.:20/8/84-ALC3/2019**	Party Name: DAKS INDIA INDUSTRIES PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00165/AM20/	RLA File :05/23/040/00155/AM20/	Lic.No/Date:0510411267 17.07.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation has been sent to DPIIT. Committee decided to wait for their comments. The case stands deferred for re-listing.			

39	**Case No.:21/8/84-ALC3/2019**	Party Name: VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00166/AM20/	RLA File :03/95/040/00339/AM20/	Lic.No/Date:0310830403 18.07.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted amendment sheet issued by RLA Mumbai dated 06.09.2019 for amendment in UOM of export item in Kgs. After detailed deliberation committee decided to ask the firm to furnish the followings: 1. Product wise bifurcation quantity of export item. 2. Net content of flax yarn in export product, CAD of export item. 3. Manufacturing process alongwith stage wise wastage. 4. Consumption of flax yarn/ fabric per piece of each export item. The case stands deferred for re-listing.			

40	**Case No.:29/8/84-ALC3/2019**	Party Name: GRAND INTERNATIONAL	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00174/AM20/	RLA File :06/24/040/00030/AM20/	Lic.No/Date:0610039249 23.07.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked to furnish the complete two sets of application on dated 05.11.2020, 20.01.2020, 07.07.2020 and15.09.2020. Reply still awaited. Committee decided to send a final reminder to the firm for requisite documents. The case stands deferred for re-listing.			

41	**Case No.:30/8/84-ALC3/2019**	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
	HQ File :01/84/050/00175/AM20/	RLA File :34/24/040/00312/AM19/	Lic.No/Date:3410045308 23.07.2019	

Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input as under:

Export item	Qty.	S. No.	Import item name	Qty. Recommended
FLEXIBLE INTERMEDIATE BULK CONTAINERS [NET CONTENT OF EXPORTS:POLYPROPYLENE GRANULES:828.00 MT, PP ENTIRA ANTISTATIC:3 MT, MASTERBATCH COLOUR:9.81 MT, POLYPROPYLENE FABRIC TAPE:5 MT, CONDUCTIVE BLACK:7 MT, LLDPE:73.34 MT, LDPE:31.43 MT, U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V.STABILISER):16 MT]	973.580 MT	1.	POLYPROPYLENE GRANULES	1.10 kg/kg content in export product
		2.	PP ENTIRA ANTISTATIC	1.05 kg/kg content in export product
		3.	MASTERBATCH COLOUR	1.05 kg/kg content in export product
		4.	.POLYPROPYLENE FABRIC TAPE	1.05 kg/kg content in export product
		5	LLDPE	1.05 kg/kg content in export product
		6	LDPE	1.05 kg/kg content in export product
		7	U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)	16 MT

RA concerned may take necessary action subject to compliance of other usual conditions.

42	**Case No.:39/8/84-ALC3/2019**	Party Name: RAINBOW FABPACK LLP	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
	HQ File :01/84/050/00184/AM20/	RLA File :24/24/040/00013/AM20/	Lic.No/Date:2410042827 25.07.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

43	**Case No.:38/8/84-ALC3/2019**	Party Name: SARAH EXIM PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Rejected**
	HQ File :01/84/050/00183/AM20/	RLA File :03/95/040/00405/AM20/	Lic.No/Date:0310830615 26.07.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on dated 05.11.2019, 20.01.2020, 07.07.2020 and15.09.2020 to furnish the weight of export product in Mtr and sample of product. Reply is still not received. Committee unable to calculate the required inputs therefore decided to reject the case.
RA concerned may take necessary action subject to compliance of other usual conditions.

44	**Case No.:40/8/84-ALC3/2019**	Party Name: SUPERHOUSE LTD.,	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**

HQ File :01/84/050/00185/AM20/	RLA File :06/24/040/00032/AM20/	Lic.No/Date:0610039252 26.07.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply on dated 24.04.2020. Committee went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as under:

Export item	Qty.	Import item	Qty. Recommended
COVERALL (INDUSTRIAL WORKWEAR GARMENT) GSM MUST BE REFLECTED IN SHIPPING BILLS	6000 Nos.	80% POLYESTER 20% COTTON WOVEN DYED FABRIC WIDTH 150 CM +/- 5% GSM 190 +/- 10%	22000 Sq. Mtr.

RA concerned may take necessary action subject to compliance of other usual conditions.

45

Case No.:1/9/84-ALC3/2019	Party Name: SLAYTEX CREATION	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Surrendered**
HQ File :01/84/050/00186/AM20/	RLA File :13/24/040/00158/AM20/	Lic.No/Date:1310049366 29.07.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has informed by email dated 16.09.2020 that above said Adv. Authorization has been surrendered without utilization. Committee went through the details submitted in this case and decided to close the case.

46

Case No.:2/9/84-ALC3/2019	Party Name: MITTAL INTERNATIONAL	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Surrendered**
HQ File :01/84/050/00187/AM20/	RLA File :33/24/040/00016/AM20/	Lic.No/Date:3310030569 29.07.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has informed by email dated 27.01.2020 that above said Adv. Authorization has been surrendered without utilization. Committee went through the details submitted in this case and decided to close the case.

47

Case No.:4/9/84-ALC3/2019	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
HQ File :01/84/050/00189/AM20/	RLA File :03/94/040/00361/AM20/	Lic.No/Date:0310830746 01.08.2019	

Decision: Committee considered the case as per agenda along with other relevant papers. As per comments by Sh. Shaish Kumar, committee decided to ratify the norms for above said Adv. Authorization as under:

Export item	Qty.	S. No.	Import item	Qty. Recommended
SOLID WOVEN CARCASS FOR CONVEYOR BELTING (TYPE 12000) Containing 214638 kgs of import item-1 and 24210 kgs of import item.	31000 Sq. Mtr.	1.	POLYESTER FILAMENT YARN (1000 DENIER)	225370 Kgs
		2.	NYLON YARN (1250 DENIER)	25421 Kgs.

RA concerned may take necessary action subject to compliance of other usual conditions.

48	**Case No.:7/9/84-ALC3/2019**	Party Name: ABHIKRITI IMPEX PVT. LTD.	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00192/AM20/	RLA File :02/24/040/00063/AM20/	Lic.No/Date:0210209345 01.08.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a final reminder by post to furnish the following: 1. Hard copy of application. 2. CAD, Image of each export product. 3. Fabric consumed in making of each garments in Sq. Mtr. 4. Each fabric in Sq. Mtr made from input fibers. The case stands deferred for re-listing.			

49	**Case No.:8/9/84-ALC3/2019**	Party Name: KIWI ENTERPRISES PVT. LTD.	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00193/AM20/	RLA File :05/23/040/00175/AM20/	Lic.No/Date:0510411436 05.08.2019	
	Decision : Committee considered the case as per agenda along with other relevant papers Based on written comments received from DPIIT committee decided to ask the firm to furnish the following: 1. Import content of each raw material per bag separately for each export item. 2. Complete calculation for requirement of raw materials indicating wastage separately and also drawing design and CAD/CAM etc., of export products 3. Specification of each item of import. The case stands deferred for re-listing.			

50	**Case No.:9/9/84-ALC3/2019**	Party Name: P.K.OVERSEAS	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00194/AM20/	RLA File :05/24/040/00241/AM20/	Lic.No/Date:0510411437 05.08.2019	
	Decision : Committee considered the case as per agenda along with other relevant papers Based on written comments received from DPIIT committee decided to ask the firm to furnish the following: 1. Import content of raw materials separately in each export item. 2. Complete calculation for requirement of inputs for manufacturing export items, giving wastage separately. 3. A copy of CAD, CAM and layout for manufacturing the export items. The case stands deferred for re-listing.			

51	**Case No.:11/9/84-ALC3/2019**	Party Name: INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
	HQ File :01/84/050/00196/AM20/	RLA File :56/24/040/00010/AM20/	Lic.No/Date:5610005664 05.08.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and			

decided to ratify the norms for above said Adv. Authorization as under:

S.No.	Import item	Qty. Recommended
1.	META ARAMID STAPLE FIBER	2161.95 Kg.
2.	ARAMID SCRIM	4080.51 sq. Mtr.
3.	META ARAMID STAPLE FIBER	649.68 kg.
4.	META ARAMID STAPLE FIBER	3738.0 kg.
5.	ARAMID SCRIM	9345.0 Sq. Mtr.
6.	HOMOPOLYMER ACRYLIC STAPLE FIBER	3227.0 Kg.
7.	META ARAMID STAPLE FIBER	1352.4 Kg.
8.	HOMOPOLYMER ACRYLIC STAPLE FIBER	579.60 Kg.
9.	META ARAMID STAPLE FIBER	2892.80 Kg.

RA concerned may take necessary action subject to compliance of other usual conditions.

52	**Case No.:13/9/84-ALC3/2019**	Party Name: R.K. INDUSTRIES-IV	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00198/AM20/	RLA File :04/24/040/00080/AM20/	Lic.No/Date:0410165940 07.08.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply on dated 29.04.2020. Committee went through the details submitted in this case and decided to refer the case to DCMSME for examination.
The case stands deferred for re-listing.

53	**Case No.:14/9/84-ALC3/2019**	Party Name: R.K. INDUSTRIES-IV	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00199/AM20/	RLA File :04/24/040/00081/AM20/	Lic.No/Date:0410165941 07.08.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply on dated 29.04.2020. Committee went through the details submitted in this case and decided to refer the case to DCMSME for examination.
The case stands deferred for re-listing.

54	**Case No.:15/9/84-ALC3/2019**	Party Name: GAURAV INTERNATIONAL	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
	HQ File :01/84/050/00200/AM20/	RLA File :05/23/040/00182/AM20/	Lic.No/Date:0510411455 07.08.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

55	**Case No.:18/9/84-ALC3/2019**	Party Name: GAURAV INTERNATIONAL	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
	HQ File :01/84/050/00203/AM20/	RLA File :05/23/040/00188/AM20/	Lic.No/Date:0510411480 09.08.2019	

	Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

56	**Case No.:23/9/84-ALC3/2019**	Party Name: DAS STYLE PVT.LTD.	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00208/AM20/	RLA File :02/24/040/00077/AM20/	Lic.No/Date:0210209373 14.08.2019	
	Decision : Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT and decided to send a final reminder to the firm by speed post to furnish the following information : 1. Complete calculation for requirement of imported and indigenous items for the manufacture of export product (separately for each item) duly certified by Chartered Engineer. 2. Complete details of Import items, with specification indicating location in the drawing /design/layout of the bag with its application. 3. To give unit of measurement of import items in sq. mt. or alternatively to give width (with calculation for import requirement. The case stands deferred for re-listing.			

57	**Case No.:24/9/84-ALC3/2019**	Party Name: DAKS INDIA INDUSTRIES PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00209/AM20/	RLA File :05/23/040/00191/AM20/	Lic.No/Date:0510411528 19.08.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation has been sent to DPIIT on dt 24.09.2020. Committee decided to wait for their comments. The case stands deferred for re-listing.			

58	**Case No.:25/9/84-ALC3/2019**	Party Name: GAURAV INTERNATIONAL	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
	HQ File :01/84/050/00210/AM20/	RLA File :05/23/040/00192/AM20/	Lic.No/Date:0510411529 19.08.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

59	**Case No.:27/9/84-ALC3/2019**	Party Name: SAIVANA EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00212/AM20/	RLA File :05/24/040/00290/AM20/	Lic.No/Date:0510411539 19.08.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and			

noted that firm has submitted their reply on dated 23.09.2019. Committee went through the details submitted in this case and decided to refer the case to Sh. RA Lal for examination. The case stands deferred for re-listing.

60	**Case No.:28/9/84-ALC3/2019**	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00213/AM20/	RLA File :05/24/040/00284/AM20/	Lic.No/Date:0510411541 19.08.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply on dated 07.10.2019. Committee went through the details submitted in this case and decided to refer the case to DCMSME for examination. The case stands deferred for re-listing.

61	**Case No.:30/9/84-ALC3/2019**	Party Name: HINDUSTAN APPAREL INDUSTRIES	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
	HQ File :01/84/050/00215/AM20/	RLA File :03/94/040/00390/AM20/	Lic.No/Date:0310831097 20.08.2019	

Decision : Committee considered the case as per agenda along with other relevant papers and based on written comments of Sh. Kuldeep Singh, committee decided to approved the input output

Sl.	Export item	Export Qty.	Import item	Qty recommended
1.	Children Patient Hospital PJ sets(Shorts plus short sleeve top) made out of 100% Polyester solid Woven Fabric, GSM-120±10%.	9768 Nos.	100% Polyester solid Woven Fabric, GSM-120±10%.	16605.60 sq. meters @1.7 sq. mtrs. /pc.
			100% Polyester twill tape	100 kgs. @0.01 kgs./pc.
2.	Children Patient Hospital Shorts sleeve top made out of 100% Polyester solid Woven Fabric, GSM-120±10%.	317 Nos.	100% Polyester solid Woven Fabric, GSM-120±10%.	150 sq. meters @0.474 sc mtrs. /pc.
			100% Polyester twill tape	19 kgs. @0.06 kgs./pc.
3.	Children Patient Hospital Shorts sleeve top made out of 100% Polyester Printed Woven Fabric, GSM-120±10%.	1690 Nos.	100% Polyester Printed Woven Fabric, GSM-120±10%.	712 sq. meters @0.421 sc mtrs. /pc.
			100% Polyester twill tape	100 kgs. @0.06 kgs./pc.
4.	Children Patient Hospital PJ Pants made out of 100% Polyester solid Woven Fabric, GSM-120±10%.	6653 Nos.	100% Polyester solid Woven Fabric, GSM-120±10%..	3800 sq. meters @0.57 sq. mtrs. /pc.
			100% Polyester twill tape	100 kgs. @0.015 kgs./pc.
5.	Children Patient Hospital PJ Pants made out of 100% Polyester solid Woven Fabric,	4065 Nos.	100% Polyester solid Woven Fabric, GSM-120±10%.	3800 sq. meters @0.93 sq. mtrs. /pc.

	GSM-120±10%.		100% Polyester twill tape	65 kgs. @0.016 kgs./pc.
6.	Children Patient Hospital Infant Gown made out of 100% Polyester solid Woven Fabric, GSM-120±10%.	2693 Nos.	100% Polyester solid Woven Fabric, GSM-120±10%.	1800 sq. meters @067 sq. mtrs. /pc.
			Stainless steel snap fastener button	Net + 1%
			100% Polyester twill tape	73 kgs. @0.027 kgs./pc.
7.	Children Patient Hospital Infant Gown made out of 100% Polyester solid Woven Fabric, GSM-120±10%.	3748 Nos.	100% Polyester solid Woven Fabric, GSM-120±10%.	1800 sq. meters @0.48 sq. mtrs. /pc.
			Stainless steel snap fastener button	Net + 1%
			100% Polyester twill tape	100 kgs. @0.0267 kgs./pc.
8.	Children Patient Hospital Robe made out of 75% Polyester 25% Cotton solid Woven Fabric, GSM-130±10%.	11458 Nos.	75% Polyester 25% Cotton solid Woven Fabric, GSM-130±10%.	19211.57 sq. meters @1.67 sq. mtrs. /pc.
			Stainless steel snap fastener button	Net + 1%
			100% Polyester twill tape	100 kgs. @0.0087 kgs./pc.
9.	Children Patient Hospital Gown made out of 100% Polyester solid woven Fabric GSM-130±10%.	90868 Nos.	100% Polyester solid woven Fabric GSM-130±10%.	95497.87 sq. meters @1.05 sq. mtrs. /pc.
			Stainless steel snap fastener button	Net + 1%
			100% Polyester twill tape	100 kgs.
10	Children Patient Hospital Gown made out of 100% Polyester printed woven fabric GSM-120±10%.	64152 Nos.	100% Polyester printed woven fabric GSM-120±10%.	28979.95 sq. meters @0.452 sq. mtrs. /pc.
			Stainless steel snap fastener button	Net + 1%
			100% Polyester twill tape	100 kgs.
11	Children Patient Hospital Gown made out of 60% Polyester 40% Cotton knitted printed Fabric, GSM-185±10%.	14572 Nos.	60% Polyester 40% Cotton knitted printed Fabric, GSM-185±10%.	40986.14 sq. meters @2.81 sq. mtrs. /pc.
12	Children Patient Hospital PJ Pants made out of 100% Polyester 40% Cotton knitted printed woven fabric GSM-185±10%.	354 Nos.	100% Polyester 40% Cotton knitted printed woven fabric GSM-185±10%.	641.65 sq. meters @1.81 sq. mtrs. /pc.
13	Mammography robe heling spaces made out of 60% Polyester 40% printed woven fabric GSM-185±10%.	67548 Nos.	60% Polyester 40% printed woven fabric GSM-185±10%.	170211.20 sq. meters @2.52 sq. mtrs. /pc.
			100% Polyester twill tape	Net + 1%

14	Mammography robe made out of 86% Polyester 14% Nylon woven printed fabric GSM-165±10%.	5505 Nos.	14% Nylon woven printed fabric GSM-165±10%.	12405.35 sq. meters @2.2 sq. mtrs. /pc.
			Stainless steel snap fastener button	Net + 1%

RA concerned may take necessary action subject to compliance of other usual conditions.

62	**Case No.:31/9/84-ALC3/2019**	Party Name: TREGUS PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00216/AM20/	RLA File :03/95/040/00515/AM20/	Lic.No/Date:0310831119 21.08.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a final reminder by post to furnish the complete two sets of application for fixation of norms.
The case stands deferred for re-listing.

63	**Case No.:33/9/84-ALC3/2019**	Party Name :NANDAN DENIM LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Rejected**
	HQ File :01/84/050/00218/AM20/	RLA File :08/24/040/00164/AM20/	Lic.No/Date:0810146039 23.08.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on dated 01.11.2019, 27.01.2020, 16.07.2020 and16.09.2020 to furnish the requisite information. Reply is still not received. Committee unable to calculate the required inputs therefore decided to reject the case.
RA concerned may take necessary action subject to compliance of other usual conditions.

64	**Case No.:7/12/85-ALC3/2019**	Party Name: ORIENT CRAFT LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/85/050/00074/AM20/	RLA File :05/24/040/00306/AM20/	Lic.No/Date:0510411617 23.08.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted the hard copy of application on dated 16.06.2020. Committee decided to refer the case to DCMSME for examination.
The case stands deferred for re-listing.

65	**Case No.:35/9/84-ALC3/2019**	Party Name: SAIVANA EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00220/AM20/	RLA File :05/24/040/00310/AM20/	Lic.No/Date:0510411634 26.08.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a final reminder by post to the firm to furnish the followings:

1. CAD, Image and Measurement Chart.
2. Complete two sets of application.

The case stands deferred for re-listing.

66	**Case No.:8/13/85-ALC3/2019**	Party Name: ORIENT CRAFT LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/85/050/00083/AM20/	RLA File :05/24/040/00335/AM20/	Lic.No/Date:0510411863 17.09.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted the hard copy of application on dated 16.06.2020. Committee decided to refer the case to DCMSME for examination.
The case stands deferred for re-listing.

67	**Case No.:1/12/84-ALC3/2019**	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
	HQ File :01/84/050/00274/AM20/	RLA File :06/24/040/00049/AM20/	Lic.No/Date:0610039302 30.09.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted the hard copy of application on dated 24.01.2020. After detailed deliberation Committee decided to ratify the norms as under:

Export item	Qty.	S. No.	Import item	Qty. Recommended
FLEXIBLE INTERMEDIATE BULK CONTAINERS (ATTACHEMENT BAG)(POLYPROPYLENE GRANULES - 87047 Kgs , YARN (Conductive) - 13333 Kgs & TAPE (Conductive) - 2000 Kgs)	102380.0 Kg.	1.	POLYPROPYLENE GRANULES	95751.7 Kg.
		2.	YARN (Conductive)	Deleted(As no specification is given)
		3.	TAPE (Conductive)	Deleted (As no specification is given)

RA concerned may take necessary action subject to compliance of other usual conditions.

68	**Case No.:3/12/84-ALC3/2019**	Party Name: POOJA INTERNATIONAL	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00276/AM20/	RLA File :05/24/040/00364/AM20/	Lic.No/Date:0510412002 01.10.2019	

Decision: Committee considered the case as per agenda and decided to send a final reminder by post to the firm to furnish the complete two sets of application along with copy of Adv. Authorization, CAD, Image and measurement chart for fixation of adhoc norms.
The case stands deferred for re-listing.

69	**Case No.:4/12/84-ALC3/2019**	Party Name: TANGERINE DESIGN PVT. LTD.	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00277/AM20/	RLA File :05/24/040/00363/AM20/	Lic.No/Date:0510412012 03.10.2019	

Decision: Committee considered the case as per agenda and felt that item 1st and 2nd were

	described in generic terms. There can be vide variety with huge price difference. Therefore committee decided to ask the firm to furnish the complete specifications. The case stands deferred for re-listing.

70	**Case No.:5/12/84-ALC3/2019**	Party Name: N Z SEASONAL WEAR PVT.LTD.	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00278/AM20/	RLA File :03/95/040/00657/AM20/	Lic.No/Date:0310831993 03.10.2019	
	Decision: Committee considered the case as per agenda and noted that firm has submitted incomplete reply. Therefore committee decided to send a reminder to furnish the following : 1. Requirement of each input per piece of export product in table form. 2. Image, CAD and Manufacturing Chart for each export product. The case stands deferred for re-listing.			

71	**Case No.:8/12/84-ALC3/2019**	Party Name: CHOWDHARY OVERSEAS LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00281/AM20/	RLA File :06/24/040/00050/AM20/	Lic.No/Date:0610039305 04.10.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a final reminder by post to furnish the complete two sets of application. The case stands deferred for re-listing.			

72	**Case No.:9/12/84-ALC3/2019**	Party Name: SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00282/AM20/	RLA File :32/24/040/00046/AM20/	Lic.No/Date:3210079137 04.10.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a final reminder by post to furnish the complete two sets of application and weight of export product in Kg. The case stands deferred for re-listing.			

73	**Case No.:10/12/84-ALC3/2019**	Party Name: SARATHY EXPORT FABRICS	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00283/AM20/	RLA File :32/24/040/00053/AM20/	Lic.No/Date:3210079136 04.10.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a final reminder by post to furnish the following: 1. Complete two sets of application. 2. Weight of export product in Kg, sample of product. 3. Content of input fabric in Kg's. The case stands deferred for re-listing.			

74	**Case No.:14/12/84-**	Party Name:	Meet No/Date:1/84-	**Status:**

	ALC3/2019	ASHUTOSH FIBRE PVT. LTD.	ALC3/2020 18.06.2020	**Approved**
	HQ File :01/84/050/00287/AM20/	RLA File :08/24/040/00221/AM20/	Lic.No/Date:0810146301 10.10.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

	Case No.:15/12/84-ALC3/2019	Party Name: SAGAR BRUSH INDUSTRIES	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
75	HQ File :01/84/050/00288/AM20/	RLA File :32/24/040/00060/AM20/	Lic.No/Date:3210079147 11.10.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and felt that import and export item are same. The applicant to justify in details the processing being done. The case stands deferred for re-listing.			

	Case No.:1/1/84-ALC3/2020	Party Name: VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
76	HQ File :01/84/050/00546/AM20/	RLA File :03/95/040/01175/AM20/	Lic.No/Date:0310835351 11.03.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

	Case No.:2/1/84-ALC3/2020	Party Name: RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
77	HQ File :01/84/050/00547/AM20/	RLA File :05/24/040/00754/AM20/	Lic.No/Date:0510413837 12.03.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the following: 1. Complete two sets of application. 2. CAD, Image and Measurement chart. The case stands deferred for re-listing.			

	Case No.:3/1/84-ALC3/2020	Party Name: ASHUTOSH FIBRE PVT. LTD.	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
78	HQ File :01/84/050/00548/AM20/	RLA File :08/24/040/00400/AM20/	Lic.No/Date:0810147440 12.03.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv			

	Authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

79	**Case No.:4/1/84-ALC3/2020**	Party Name: SANRHEA TECHNICAL TEXTILES LTD	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
	HQ File :01/84/050/00549/AM20/	RLA File :08/24/040/00403/AM20/	Lic.No/Date:0810147445 12.03.2020	Defer Date:

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and taking cue from SION- A2398, committee decided to ratify the norms for above said authorization as under:

Export item	Qty.	S. No.	Import item	Qty. Recommended
DIPPED BELTING FABRICS CONVEYOR DUCK / SYNTHETIC FABRICS OF POLYESTER 840 DENIER AND ABOVE	16.640 MT	1.	POLYESTER INDUSTRIAL YARN	17422.080 Kg.
		2.	V P LATEX	1081.6 Kg.
		3.	RESORCINOL	116.48 Kg.
		4.	FORMALDEHYDE	166.6 Kg.
		5.	BONDING AGENT (GRILL BOND/ COCA BOND VULCE BOND - E)	83.2 Kg.

RA concerned may take necessary action subject to compliance of other usual conditions.

80	**Case No.:5/1/84-ALC3/2020**	Party Name: STRAWBERRY STUDIO EXPORTS PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00550/AM20/	RLA File :05/24/040/00757/AM20/	Lic.No/Date:0510413866 13.03.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted the hard copy of application. Committee decided to refer the case to Sh. RA Lal for examination.
The case stands deferred for re-listing.

81	**Case No.:6/1/84-ALC3/2020**	Party Name: SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00551/AM20/	RLA File :32/24/040/00139/AM20/	Lic.No/Date:3210079461 16.03.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder by post to furnish the following:

1. Complete two sets of application.
2. CAD, Image and Measurement chart.
3. Net content of import in each export item.
4. Justification for higher wastage.

The case stands deferred for re-listing.

82	**Case No.:7/1/84-ALC3/2020**	Party Name: SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**

	HQ File :01/84/050/00552/AM20/	RLA File :32/24/040/00138/AM20/	Lic.No/Date:3210079462 16.03.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder by post to furnish the following: 1. Complete two sets of application. 2. CAD, Image and Measurement chart. 3. Net content of import in each export item. 4. Justification for higher wastage. The case stands deferred for re-listing.			

83	**Case No.:8/1/84-ALC3/2020**	Party Name: VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
	HQ File :01/84/050/00553/AM20/	RLA File :03/95/040/01177/AM20/	Lic.No/Date:0310835406 16.03.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

84	**Case No.:9/1/84-ALC3/2020**	Party Name: PEARL GLOBAL INDUSTRIES LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
	HQ File :01/84/050/00554/AM20/	RLA File :05/24/040/00763/AM20/	Lic.No/Date:0510413897 17.03.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

85	**Case No.:10/1/84-ALC3/2020**	Party Name: GOLITE INDUSTRIES	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00555/AM20/	RLA File :05/23/040/00469/AM20/	Lic.No/Date:0510413905 17.03.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted the hard copy of application on dated 24.06.2020. Committee decided to refer the case to Sh. Nand Lal for examination. The case stands deferred for re-listing.			

86	**Case No.:11/1/84-ALC3/2020**	Party Name: OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
	HQ File :01/84/050/00556/AM20/	RLA File :05/24/040/00765/AM20/	Lic.No/Date:0510413911 18.03.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and went			

	through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

87	**Case No.:12/1/84-ALC3/2020**	Party Name: ROYALE SPORTSWEAR	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00557/AM20/	RLA File :05/24/040/00764/AM20/	Lic.No/Date:0510413919 19.03.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder by post to furnish the following: 1. Complete two sets of application. 2. CAD, Image and Measurement chart. The case stands deferred for re-listing.			

88	**Case No.:13/1/84-ALC3/2020**	Party Name: KARAN LETEX LTD	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00558/AM20/	RLA File :06/24/040/00093/AM20/	Lic.No/Date:0610039463 20.03.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the following: 1. Full specification of fabric with all constituents' percentage. 2. Specific GSM of fabric. The case stands deferred for re-listing.			

89	**Case No.:14/1/84-ALC3/2020**	Party Name: WEAR WELL INDIA PRIVATE LIMITED.	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00559/AM20/	RLA File :05/24/040/00779/AM20/	Lic.No/Date:0510413951 20.03.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder by post to furnish the following: 1. Complete two sets of application. 2. CAD, Image and Measurement chart. The case stands deferred for re-listing.			

90	**Case No.:15/1/84-ALC3/2020**	Party Name: KIWI ENTERPRISES PVT. LTD.	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00560/AM20/	RLA File :05/23/040/00482/AM20/	Lic.No/Date:0510413955 20.03.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder by post to furnish the following: 1. CAD, Image and Measurement chart.			

	2. Style no of export item. The case stands deferred for re-listing.

91	**Case No.:16/1/84-ALC3/2020**	Party Name: TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00561/AM20/	RLA File :03/95/040/01143/AM20/	Lic.No/Date:0310835550 20.03.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers. Based on comments of Sh. Shaish Kumar Technical Member, committee decided to ask the firm to furnish the following: 1. Net content of each import item in export. 2. Complete technical specification of import item 2nd and 3rd. 3. Percentage solid content. The case stands deferred for re-listing.			

92	**Case No.:17/1/84-ALC3/2020**	Party Name: SHAMIMSONS INTERNATIONAL	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00562/AM21/	RLA File :06/24/040/00001/AM21/	Lic.No/Date:0610039470 08.04.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder by post to furnish the following: 1. Complete two sets of application. 2. CAD, Image and Measurement chart. The case stands deferred for re-listing.			

93	**Case No.:18/1/84-ALC3/2020**	Party Name: DAKS INDIA INDUSTRIES PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00563/AM21/	RLA File :05/23/040/00002/AM21/	Lic.No/Date:0510413993 13.04.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to submit the following information: 1. To indicate import content in the input product giving layout, drawing and design of export product. 2. Complete calculation for requirement of raw materials both imported and indigenous for the manufacture of export product giving separately net content and wastage. 3. Co-relation with SION - G-33 for the export "Bag" The case stands deferred for re-listing.			

94	**Case No.:19/1/84-ALC3/2020**	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:0610039477	

:01/84/050/00564/AM21/	:06/24/040/00002/AM21/	17.04.2020	

Decision: Committee considered the case as per agenda along with other relevant papers. After detailed deliberation, Committee decided to ratify the norms as under:

Export item	Qty.	S. No.	Import item	Qty. Recommended
FLEXIBLE INTERMEDIATE BULK CONTAINERS (ATTACHEMENT BAG)(POLYPROPYLENE GRANULES - 87047 Kgs , YARN (Conductive) - 13333 Kgs & TAPE (Conductive) - 2000 Kgs)	102380.0 Kg.	1.	POLYPROPYLENE GRANULES	95751.7 Kg.
		2.	YARN (Conductive)	Deleted(As no specification is given)
		3.	TAPE (Conductive)	Deleted (As no specification is given)

RA concerned may take necessary action subject to compliance of other usual conditions.

95	**Case No.:20/1/84-ALC3/2020**	Party Name: PERLEI TEXTILES PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
	HQ File :01/84/050/00565/AM21/	RLA File :32/24/040/00001/AM21/	Lic.No/Date:3210079487 23.04.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

96	**Case No.:21/1/84-ALC3/2020**	Party Name: GRINDWELL NORTON LTD	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00566/AM21/	RLA File :03/94/040/00873/AM20/	Lic.No/Date:0310835849 25.04.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the complete two sets of application for fixation of norms.
The case stands deferred for re-listing.

97	**Case No.:22/1/84-ALC3/2020**	Party Name: RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00567/AM21/	RLA File :05/24/040/00787/AM20/	Lic.No/Date:0510414053 27.04.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the following:

1. Complete two sets of application.
2. CAD, Image and Measurement chart.

The case stands deferred for re-listing.

98	**Case No.:23/1/84-ALC3/2020**	Party Name: ASHUTOSH FIBRE PVT. LTD.	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Rejected**

	HQ File :01/84/050/00568/AM21/	RLA File :08/24/040/00009/AM21/	Lic.No/Date:0810147678 27.04.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided that no norms can be worked out on the base of waste import. Therefore committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			

99	**Case No.:24/1/84-ALC3/2020**	Party Name: JNG FOOTSTEP PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00569/AM21/	RLA File :05/23/040/00011/AM21/	Lic.No/Date:0510414084 28.04.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish complete two sets of application for fixation of norms. The case stands deferred for re-listing.			

100	**Case No.:25/1/84-ALC3/2020**	Party Name: JINDAL SPINNING MILLS LTD	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Rejected**
	HQ File :01/84/050/00570/AM21/	RLA File :33/24/040/00001/AM21/	Lic.No/Date:3310030675 28.04.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided that no norms can be worked out on the base of waste import. Therefore committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			

101	**Case No.:26/1/84-ALC3/2020**	Party Name: G.S. EXPORTS	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
	HQ File :01/84/050/00571/AM21/	RLA File :33/24/040/00002/AM21/	Lic.No/Date:3310030677 30.04.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as under:

Export item	Qty.	Import item	Qty. Recommended
100% POLYESTER BATHMAT/ 100%POLYESTER RUGS	21000.0 Kg.	POLYESTER YARN	22680 Kg.

RA concerned may take necessary action subject to compliance of other usual conditions.

102	**Case No.:27/1/84-ALC3/2020**	Party Name: KARAN LETEX LTD	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00572/AM21/	RLA File :06/24/040/00004/AM21/	Lic.No/Date:0610039485 30.04.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the following:			

1. Full specification of fabric with all constituents' percentage.
2. Specific GSM of fabric.

The case stands deferred for re-listing.

103	**Case No.:28/1/84-ALC3/2020**	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00573/AM21/	RLA File :32/24/040/00003/AM21/	Lic.No/Date:3210079498 01.05.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the following:

1. Complete two sets of application.
2. CAD, Image and Measurement chart.

The case stands deferred for re-listing.

104	**Case No.:29/1/84-ALC3/2020**	Party Name: HARI OM FLEXIPACK INDUSTRIES	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
	HQ File :01/84/050/00574/AM21/	RLA File :31/83/040/00164/AM20/	Lic.No/Date:3110067729 06.05.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as under:

Export item	Qty.	Import item	Qty. Recommended
PRO-20 SYNTHETIC ROOF UNDERLAYMENT- PP NONWOVEN FABRIC LAMINATED / COATED (Net content of Polypropylene Granules -Homo polymer pp granules Raffia grade 65% and Homo polymer PP granules Lamination grade 35%)	400000 Kg.	Polypropylene Granules (Homo polymer PP granules Raffia Grade)	273000 Kg.
		Polypropylene Granules (Homo polymer PP granules Lamination grade)	147000 Kg.

RA concerned may take necessary action subject to compliance of other usual conditions.

105	**Case No.:30/1/84-ALC3/2020**	Party Name: BHARTIYA INTERNATIONAL LTD.	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00575/AM21/	RLA File :07/24/040/00035/AM21/	Lic.No/Date:0710116430 08.05.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to DCMSME for examination. The case stands deferred for re-listing.

106	**Case No.:31/1/84-ALC3/2020**	Party Name: ARJAN IMPEX PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**

	HQ File :01/84/050/00576/AM21/	RLA File :05/23/040/00019/AM21/	Lic.No/Date:0510414130 08.05.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and as per DCMSME ,committee decided to ask the firm to furnish the following:

1. CAD/Lay marker, image/sketch and measurement chart of each export item.
2. Indicate the size wise quantity of export items and requirement of inputs per unit of each size.
3. There is huge range in GSM (60-250) and width of fabric (40"-70") in import items, indicate exact GSM and width of the fabric. Relevant tolerance will be applicable as per policy.
4. The UOM for import item should be in sq. meters.

The case stands deferred for re-listing.

107	**Case No.:32/1/84-ALC3/2020**	Party Name: MAROTTICKAL COIR WORKS	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
	HQ File :01/84/050/00577/AM21/	RLA File :10/24/040/00003/AM21/	Lic.No/Date:1010060488 11.05.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as under:

Export item	Qty.	Import item	Qty. Recommended
PVC BACKED COIR MATS (The export item should contain 49875kgs of PVC resin)	290000 Kg.	PVC RESIN PASTE GRADE	52368 Kg.

RA concerned may take necessary action subject to compliance of other usual conditions.

108	**Case No.:33/1/84-ALC3/2020**	Party Name: NANOFIL TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
	HQ File :01/84/050/00578/AM21/	RLA File :05/24/040/00686/AM20/	Lic.No/Date:0510414146 11.05.2020	Defer Date:

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as under:

Export Item	Qty.	S. No.	Import item	Qty. Recommended
PP WOVEN BAG WITH UV STABILIZATION (2% BY WEIGHT) NET CONTENTS:- 1.POLYPROPYLENE GRANULES-480.000MT, 2. UV STABILIZER-10.560 MT, 3. PACKING MATERIAL (POLYPROPYLENE GRANULES)-4.906 MT	490.60 MT	1.	POLYPROPYLENE GRANULES	504.0 MT
		2.	UV STABILIZER	10.08 MT
		3.	PACKING MATERIAL (POLYPROPYLENE GRANULES)	5.151 MT

RA concerned may take necessary action subject to compliance of other usual conditions.

109	**Case No.:34/1/84-**	Party Name: NUVOCRAFT	Meet No/Date:1/84-	**Status:**

	ALC3/2020	APPARELS INDIAPVT.LTD,	ALC3/2020 18.06.2020	**Deffered and Re-indexed**
	HQ File :01/84/050/00579/AM21/	RLA File :07/24/040/00036/AM21/	Lic.No/Date:0710116446 13.05.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the following:

1. Complete two sets of application.
2. CAD, Image and Measurement chart.

The case stands deferred for re-listing.

	Case No.:35/1/84-ALC3/2020	Party Name: AKHANDJYOTI FLEXIBLE PACKAGING PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
110	HQ File :01/84/050/00580/AM21/	RLA File :56/24/040/00040/AM20/	Lic.No/Date:5610005870 14.05.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as under:

Export Item	Qty.	S. No.	Import item	Qty. Recommended
FLEXIBLE INTERMEDIATE BULK CONTAINERS-(NET CONTENTS)-1. PP WOVEN FABRIC-15.045 MT 2. NARROW WEBBING FABRIC-3.900 MT 3. PP MF YARN-0.960 MT 4. PACKING MATERIAL (PP WOVEN FABRIC)-0.199 MT	19.905 MT	1.	PP WOVEN FABRIC	15.946 MT
		2.	NARROW WEBBING FABRIC	3.978 MT
		3.	PP MF YARN	0.979 Mt
		4.	PACKING MATERIAL (PP WOVEN FABRIC)	0.209 MT

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:36/1/84-ALC3/2020	Party Name: SUCHETA ENTERPRISES	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
111	HQ File :01/84/050/00581/AM21/	RLA File :06/24/040/00006/AM21/	Lic.No/Date:0610039491 14.05.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the complete two sets of application for fixation of norms. The case stands deferred for re-listing.

	Case No.:38/1/84-ALC3/2020	Party Name: SREEMA FILAMENTS PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
112	HQ File :01/84/050/00583/AM21/	RLA File :32/24/040/00005/AM21/	Lic.No/Date:3210079515 15.05.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as applied for.

	RA concerned may take necessary action subject to compliance of other usual conditions.			

113	**Case No.:37/1/84-ALC3/2020**	Party Name: UNITED COIR FACTORIES	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00582/AM21/	RLA File :10/24/040/00008/AM21/	Lic.No/Date:1010060494 18.05.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the weight of PVC Resin paste in export product. The case stands deferred for re-listing.			

114	**Case No.:39/1/84-ALC3/2020**	Party Name: KORRUN INDIA PVT LTD	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00584/AM21/	RLA File :07/24/040/00044/AM21/	Lic.No/Date:0710116471 20.05.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the complete two sets of application for fixation of norms. The case stands deferred for re-listing.			

115	**Case No.:40/1/84-ALC3/2020**	Party Name: VENUS SAFETY & HEALTH PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00585/AM21/	RLA File :03/95/040/00091/AM21/	Lic.No/Date:0310836277 20.05.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and as per DCMSME ,committee decided to ask the firm to furnish the following: 1. Indicate the size wise quantity of export items and requirement of inputs per unit of each size. 2. CAD/Lay marker/cutting plan, image/sketch according to sizes of export item. 3. Indicate the usages, width of Foam Tape alongwith justification for 40% wastage claimed. 4. You have claimed 18% wastage for import item no. 2 to 4, which appears on higher side, please give justification for higher wastage. 5. There is huge range in GSM (25 to, more than 150) in import items, indicate exact GSM. Relevant tolerance will be applicable as per policy. The case stands deferred for re-listing.			

116	**Case No.:41/1/84-ALC3/2020**	Party Name: BAALAJI EXPORT	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
	HQ File :01/84/050/00586/AM21/	RLA File :32/24/040/00007/AM21/	Lic.No/Date:3210079531 22.05.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and			

	went through the details submitted in this case. After taking cue from SION-J-248, committee decided to ratify the norms for above said Adv Authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

117	**Case No.:42/1/84-ALC3/2020**	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
	HQ File :01/84/050/00587/AM21/	RLA File :30/24/040/00019/AM21/	Lic.No/Date:3010105203 26.05.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. After taking cue from SION-J-248, committee decided to ratify the norms for above said Adv Authorization as under:

Export item	Qty.	S. No.	Import item	Qty. Recommended
Blended Wool Acrylic Viscose Dyed Yarn (Under worsted system) The Net Content of Wool Tops, Acrylic Fibre and Viscose not less than 14000.000 Kgs, 53900.000 Kgs and 2100.000 Kgs respectively Including HS Code 55096100,55111000 56060090 & 55096900	70000.0 KG.	1.	Wool Tops 18-30 Micron	15400.0 Kg.
		2.	Acrylic Fibre (2-4 D)	60907 .0 Kg,
		3.	VISCOSE NEPS	2341.0 Kg.
		4.	Softening Agent Textile Auxiliaries	700.0 Kg.
		5.	Acrylic Dyes Textile Auxiliaries	1078.0 Kg.
		6.	Reactive/Vat Dyes of 100% strength Textile Auxiliaries	31.5 Kg.
		7.	Metal Complex Dyes 100% Strength Textile Auxiliaries	70.0 Kg.

RA concerned may take necessary action subject to compliance of other usual conditions.

118	**Case No.:43/1/84-ALC3/2020**	Party Name: QUALIANCE INTERNATIONAL PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00588/AM21/	RLA File :03/95/040/00110/AM21/	Lic.No/Date:0310836384 26.05.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the following:

1. Complete two sets of application.
2. CAD with Style no, Image and Measurement chart.

The case stands deferred for re-listing.

119	**Case No.:44/1/84-ALC3/2020**	Party Name: MEHRA SCHUHE CO	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
	HQ File :01/84/050/00589/AM21/	RLA File :06/24/040/00008/AM21/	Lic.No/Date:0610039497 27.05.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

120	**Case No.:45/1/84-ALC3/2020**	Party Name: YOUNG BRAND APPAREL PRIVATE LTD	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
	HQ File :01/84/050/00590/AM21/	RLA File :04/24/040/00028/AM21/	Lic.No/Date:0410166787 27.05.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

121	**Case No.:46/1/84-ALC3/2020**	Party Name: PEARL GLOBAL INDUSTRIES LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
	HQ File :01/84/050/00591/AM21/	RLA File :05/24/040/00067/AM21/	Lic.No/Date:0510414281 29.05.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

122	**Case No.:47/1/84-ALC3/2020**	Party Name: KARAN LETEX LTD	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00592/AM21/	RLA File :06/24/040/00010/AM21/	Lic.No/Date:0610039503 01.06.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the following: 1. Full specification of fabric with all constituents' percentage. 2. Specific GSM of fabric. The case stands deferred for re-listing.			

123	**Case No.:48/1/84-ALC3/2020**	Party Name: SHYAMALI EXPORT,	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00593/AM21/	RLA File :04/24/040/00019/AM21/	Lic.No/Date:0410166793 01.06.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the following: 1. Complete two sets of application. 2. CAD with Style no, Image and Measurement chart. The case stands deferred for re-listing.			

124	**Case No.:49/1/84-ALC3/2020**	Party Name: SANRHEA TECHNICAL TEXTILES LTD	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
	HQ File :01/84/050/00594/AM21/	RLA File :08/24/040/00053/AM21/	Lic.No/Date:0810147865 01.06.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and taking cue from SION- A2398, committee decided to ratify the norms for above said authorization as under:

Export item	Qty.	S. No.	Import item	Qty. in Kgs Recommended
DIPPED BELTING FABRICS CONVEYOR DUCK / SYNTHETIC FABRICS OF POLYESTER 840 DENIER AND ABOVE	40.0 MT	1.	POLYESTER INDUSTRIAL YARN	41880
		2.	V P LATEX	2400
		3.	RESORCINOL	280
		4.	FORMALDEHYDE	400
		5.	BONDING AGENT (GRILL BOND/ COCA BOND VULCE BOND - E)	200

RA concerned may take necessary action subject to compliance of other usual conditions.

125	**Case No.:50/1/84-ALC3/2020**	Party Name: KITEX LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00595/AM21/	RLA File :10/24/040/00012/AM21/	Lic.No/Date:1010060514 01.06.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the CAD with Style no, Image and Measurement chart.
The case stands deferred for re-listing.

126	**Case No.:51/1/84-ALC3/2020**	Party Name: RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00596/AM21/	RLA File :05/24/040/00075/AM21/	Lic.No/Date:0510414295 02.06.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the following:

1. Complete two sets of application.
2. CAD with Style no, Image and Measurement chart.

The case stands deferred for re-listing.

127	**Case No.:52/1/84-ALC3/2020**	Party Name :GANGA ACROWOOLS LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
	HQ File :01/84/050/00597/AM21/	RLA File :30/24/040/00023/AM21/	Lic.No/Date:3010105212 02.06.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

128	**Case No.:53/1/84-ALC3/2020**	Party Name: RADNIK AUTO EXPORTS	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**

	HQ File :01/84/050/00598/AM21/	RLA File :05/24/040/00077/AM21/	Lic.No/Date:0510414298 02.06.2020	:
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the following: 1. Complete two sets of application. 2. CAD with Style no, Image and Measurement chart. The case stands deferred for re-listing.			

129	**Case No.:54/1/84-ALC3/2020**	Party Name: BRIGHT CHOICE OVERSEAS	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00599/AM21/	RLA File :03/94/040/00128/AM21/	Lic.No/Date:0310836495 04.06.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the following: 1. Complete two sets of application. 2. CAD with Style no, Image and Measurement chart. The case stands deferred for re-listing.			

130	**Case No.:55/1/84-ALC3/2020**	Party Name: AMKO EXPORTS	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Approved**
	HQ File :01/84/050/00600/AM21/	RLA File :05/23/040/00039/AM21/	Lic.No/Date:0510414334 05.06.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as under:

Export item	Qty.	Import item	Qty. Recommended
COTTON DYED MADE-UPS BLANKET 100% EGYPTIAN COTTON	49091 Kg.	100% COTTON COMBED COMPACT YARN 100% COTTON EGYPTIAN COTTON	52527.37 Kg.

RA concerned may take necessary action subject to compliance of other usual conditions.

131	**Case No.:56/1/84-ALC3/2020**	Party Name: STRAWBERRY STUDIO EXPORTS PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00601/AM21/	RLA File :05/24/040/00083/AM21/	Lic.No/Date:0510414339 05.06.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted a copy of amended Adv. Authorization, issued by CLA Delhi. Committee decided to ask the firm to furnish the CAD with Style no, Image and Measurement chart. The case stands deferred for re-listing.			

132	**Case No.:57/1/84-ALC3/2020**	Party Name: SURGEINE HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-**

				indexed
	HQ File :01/84/050/00602/AM21/	RLA File :05/24/040/00084/AM21/	Lic.No/Date:0510414341 05.06.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the CAD, Image and Measurement chart. The case stands deferred for re-listing.			

133	**Case No.:58/1/84-ALC3/2020**	Party Name: ARVIND LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00603/AM21/	RLA File :08/24/040/00058/AM21/	Lic.No/Date:0810147903 05.06.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the following: 1. Complete two sets of application. 2. CAD, Image and Measurement chart. The case stands deferred for re-listing.			

134	**Case No.:59/1/84-ALC3/2020**	Party Name: ARVIND LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00604/AM21/	RLA File :08/24/040/00059/AM21/	Lic.No/Date:0810147904 05.06.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the following: 1. Complete two sets of application. 2. CAD, Image and Measurement chart. The case stands deferred for re-listing.			

135	**Case No.:60/1/84-ALC3/2020**	Party Name: RADNIK AUTO EXPORTS	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00605/AM21/	RLA File :05/24/040/00095/AM21/	Lic.No/Date:0510414355 09.06.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the following: 1. Complete two sets of application. 2. CAD with Style no, Image and Measurement chart. The case stands deferred for re-listing.			

136	**Case No.:61/1/84-ALC3/2020**	Party Name: RADNIK EXPORTS	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00606/AM21/	RLA File :05/24/040/00094/AM21/	Lic.No/Date:0510414356 09.06.2020	

	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the following: 1. Complete two sets of application. 2. CAD with Style no, Image and Measurement chart. The case stands deferred for re-listing.

137	**Case No.:62/1/84-ALC3/2020**	Party Name: RADNIK EXPORTS	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00607/AM21/	RLA File :05/24/040/00093/AM21/	Lic.No/Date:0510414357 09.06.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the following: 1. Complete two sets of application. 2. CAD with Style no, Image and Measurement chart. The case stands deferred for re-listing.			

138	**Case No.:63/1/84-ALC3/2020**	Party Name: ROYALE SPORTSWEAR	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00608/AM21/	RLA File :05/24/040/00089/AM21/	Lic.No/Date:0510414358 09.06.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the following: 1. Complete two sets of application. 2. CAD , Image and Measurement chart. The case stands deferred for re-listing.			

139	**Case No.:64/1/84-ALC3/2020**	Party Name: ANAX INDUSTRIES PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2020 18.06.2020	**Status: Deffered and Re-indexed**
	HQ File :01/84/050/00609/AM21/	RLA File :31/83/040/00014/AM21/	Lic.No/Date:3110067752 09.06.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the following: 1. Indicate the net contents of each input against export items and requirement of inputs per unit of each size. 2. CAD/Lay marker/cutting plan, image/sketch according to sizes of export item. 3. Indicate the usages of each input in export item alongwith justification for wastage claimed, if any. 4. You have sought PP non woven fabric with different GSM range, whether these all three types of fabric of GSM- 50, 20 & 30 is used in each unit of export? If yes, please indicate the usage of each fabric in final product and if not, then give quantity of export product according GSM of fabric used. 5. In case there are different GSM fabrics used for different masks, please indicate qty. of Masks according to GSM used.			

6. In case there are different GSM fabric used for different masks, please indicate qty. of Masks according to GSM used and net contents of fabric in each unit of export.
7. Whether Meltblown fabric is used in all units of export items, indicate the Usage of Meltblown fabric.

The case stands deferred for re-listing.

Minutes for cases under Special Advance Authorisation Scheme for export of Articles of Apparel and Clothing accessories (Para 4.04A of FTP) M. No. 01-84 Dt. ~~16.07.2020~~ actually held on 28.08.2020

18.06.2020

140.

Case No. 01	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 01/AM21 dated 16.07.2020 actually held on 28.08.2020	F. No. 01/84/171/00417/AM21/DES.V

Decision: M/s Shahi Exports P. Ltd. vide their application dated 20.08.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. Based on written comments furnished by Dr. R.S Lal, Consultant the Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity	Details of Import Items	Quantity recommended
1.	Men's Cargo Shorts made of 98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance + or – 10%), Style No. 103652	15600 No	98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance + or – 10%)	29640 Sq.mtr

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. Import of fabric is subjected to pre-import condition and actual user condition. Imported fabric shall be physically incorporated in the export products of the same Advance Authorisation. Export product description should be declared in full including style number in shipping bill.

141.

Case No. 02	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 01/AM21 dated 16.07.2020 actually held on 28.08.2020	F. No. 01/84/171/00418/AM21/DES.V

Decision: M/s Shahi Exports P. Ltd. vide their application dated 14.08.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. Based on the advise of member from DCMSME, the Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity	Details of Import Items	Quantity recommended
1.	Ladies Jacket made of 89% Polyester 6% Cotton 5% Viscose with Coating 100% Polyurethane Dyed woven Fabric GSM 405 (Tolerance + or – 10%), Style No. 144J0457	3120 No	89% Polyester 6% Cotton 5% Viscose with Coating 100% Polyurethane Dyed woven Fabric GSM 405 (Tolerance + or – 10%)	8580 Sq.mtr

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. Import of fabric is subjected to pre-import condition and actual user condition. Imported fabric shall be physically incorporated in the export products of the same Advance Authorisation. Export product description should be declared in full including style number in shipping bill.

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142.

Case No. 03	M/s. Richa Global Exports P. Ltd. (SPL)
NC Meeting No. 01/AM21 dated 16.07.2020 actually held on 28.08.2020	F. No. 01/84/171/00419/AM21/DES.V

Decision: M/s Richa Global Exports P. Ltd. vide their email dated 24.08.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case, the Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity	Details of Import Items	Quantity recommended
1.	Ladies Dress made of 100% Viscose (Rayon) Printed Woven Fabric GSM 150 (+/- 10%), Style No. 3366U	2516 No	100% Viscose (Rayon) Printed Woven Fabric GSM 150 (+/- 10%)	11322 Sq.mtr

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. Import of fabric is subjected to pre-import condition and actual user condition. Imported fabric shall be physically incorporated in the export products of the same Advance Authorisation. Export product description should be declared in full including style number in shipping bill.

143.

Case No. 04	M/s. APD Exports (SPL)
NC Meeting No. 01/AM21 dated 16.07.2020 actually held on 28.08.2020	F. No. 01/84/171/00420/AM21/DES.V

Decision: M/s APD Exports vide their application dated 25.08.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. Based on written comments furnished by Dr. R.S Lal, Consultant the Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity	Details of Import Items	Quantity recommended
1.	Gents Half Sleeve Shirt made of 91% Polyester 9% Elastane Yarn Dyed Woven Fabric GSM 102, (Style No. P16565)	8000 No	91% Polyester 9% Elastane Yarn Dyed Woven Fabric GSM 102 (Tolerance + or – 10%)	2.97 Sq.mtr/Pc
2.	Gents Half Sleeve Shirt made of 92% Polyester 8% Elastane Dyed Woven Fabric GSM 115, (Style No. P16595)	1500 No	92% Polyester 8% Elastane Dyed Woven Fabric GSM 115, (Tolerance + or – 10%)	3.10 Sq.mtr/Pc

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. Import of fabric is subjected to pre-import condition and actual user condition. Imported fabric shall be physically incorporated in the export products of the same Advance Authorisation. Export product description should be declared in full including style number in shipping bill.

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Minutes for cases under Special Advance Authorisation Scheme for Export of articles of Apparel and Clothing accessories (Para 4.04A of FTP) Meeting No.01-84 dated ~~16.07.2020~~ 18.06.2020 actually held on 07.09.2020

143.

Case No. 04	M/s. APD Exports (SPL)
NC Meeting No. 01/AM21 dated 16.07.2020 actually held on 07.09.2020	F. No. 01/84/171/00420/AM21/DES.V

Decision: M/s APD Exports vide their application by mail dated 04.09.2020 requested for amendment in style Number for export item Sl.No.1 as P16595 in place of P16565. The firm has informed that the style number has been wrongly mentioned by mistake. The norms were approved vide Meeting No.01/AM-21 dated 16.07.2020 actually held on 28.08.2020. After detailed deliberations committee decided to approve the norms as under:

Sl. No.	Details of Export item	Export Quantity	Details of Import Items	Quantity recommended
1.	Gents Half Sleeve Shirt made of 91% Polyester 9% Elastane Yarn Dyed Woven Fabric GSM 102, (Style No. P16595)	8000 (Nos.)	91% Polyester 9% Elastane Yarn Dyed Woven Fabric GSM 102 (Tolerance + or – 10%)	2.97 Sq.mtr/Pc
2.	Gents Half Sleeve Shirt made of 92% Polyester 8% Elastane Dyed Woven Fabric GSM 115, (Style No. P16595)	1500 (Nos.)	92% Polyester 8% Elastane Dyed Woven Fabric GSM 115, (Tolerance + or – 10%)	3.10 Sq.mtr/Pc

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. Import of fabric is subjected to pre-import condition and actual user condition. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

144.

Case No. 05	M/s. Bharat Silks (SPL)
NC Meeting No. 01/AM21 dated 16.07.2020 actually held on 07.09.2020	F. No. 01/84/171/00422/AM21/DES-V

Decision: M/s. Bharat Silks (SPL) vide their application dated 01.09.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case, based on inputs provided by Dr. Ram Asrey Lal, (Consultant), the Committee approved the input output norms as under:

S.No.	Details of Export item	Export Qty	Details of Import List	Qty. Recommended
1.	Ladies Full Sleeve Blouse made of 100% Polyester Printed Fabric GSM 95, +/- 10%, Style No. 29729-0003	2500 (Nos.)	100% Polyester Printed Fabric GSM 95, +/- 10%, width 150 cms.	7500 Sq. Mtrs

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2.	Ladies Full Sleeve Blouse made of 100% Polyester Printed Fabric GSM 95, +/- 10%, Style No. 29729-0004	2000 (No.s)	100% Polyester Printed Fabric GSM 95, +/- 10%, width 150 cms.	6000 Sq. Mtrs.

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. Import of fabric is subjected to pre-import condition and actual user condition. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill

145.

Case No. 06	M/s. Richa Global Exports Pvt. Ltd.(SPL)
NC Meeting No. 01/AM21 dated 16.07.2020 actually held on 07.09.2020	F. No. 01/84/171/00423/AM21/DES-V

Decision: M/s Richa Global Exports Pvt. Ltd.(SPL) vide their application dated 01.09.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case and based on inputs provided by Dr. Ram Asrey Lal, (Consultant), the Committee approved the input output norms as under:

S.No.	Details of Export item	Export Qty	Details of Import List	Qty. Recommended
1.	Ladies dress 100% Viscose (Rayon) Dyed Woven Fabric GSM 135 (+/- 10%), Style No. 3367U	1878 (Nos.)	100% Viscose (Rayon) Dyed Woven Fabric GSM 135 (+/- 10%)	12207 Sq. Mtrs.

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. Import of fabric is subjected to pre-import condition and actual user condition. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

146.

Case No. 07	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 01/AM21 dated 16.07.2020 actually held on 07.09.2020	F. No. 01/84/171/00425/AM21/DES-V

Decision: M/s. Shahi Exports Pvt. Ltd. (SPL) vide their application dated 31.08.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. It is observed that no application has been submitted by the party . Committee unable to fix the norms.

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147.

Case No. 08	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 01/AM21 dated 16.07.2020 actually held on 07.09.2020	F. No. 01/84/171/00426/AM21/DES-V
Decision: M/s. Shahi Exports Pvt. Ltd. (SPL) vide their application dated 31.08.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. It is observed that no application has been submitted by the party . Committee unable to fix the norms.	

148.

Case No. 09	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 01/AM21 dated 16.07.2020 actually held on 07.09.2020	F. No. 01/84/171/00427/AM21/DES-V
Decision: M/s. Shahi Exports Pvt. Ltd. (SPL) vide their application dated 31.08.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. It is observed that no application has been submitted by the party . Committee unable to fix the norms.	

149.

Case No. 10	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 01/AM21 dated 16.07.2020 actually held on 07.09.2020	F. No. 01/84/171/00428/AM21/DES-V
Decision: M/s. Shahi Exports Pvt. Ltd. (SPL) vide their application dated 31.08.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. It is observed that no application has been submitted by the party . Committee unable to fix the norms.	

150.

Case No. 11	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 01/AM21 dated 16.07.2020 actually held on 07.09.2020	F. No. 01/84/171/00424/AM21/DES-V
Decision: M/s. Shahi Exports Pvt. Ltd. (SPL) vide their application dated 31.08.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. It is observed that no application has been submitted by the party . Committee unable to fix the norms.	

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Minutes for cases under Special Advance Authorisation Scheme for Export of articles of Apparel and Clothing accessories (Para 4.04A of FTP) Meeting No.01-84 dated 18.06.2020 actually held on 16.09.2020

Case No. 12	M/s. Chelsea Mills LLP. (SPL)
NC Meeting No. 01/AM21 dated 18.06.2020 actually held on 16.09.2020	F. No. 01/84/171/00430/AM21/DES-V

Decision: M/s. Chelsea Mills LLP. vide their application dated 01.09.2020 has requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case, the Committee approved the input output norms as under:

S.No.	Details of Export item	Export Qty	Details of Import Item	Qty. Recommended
207c	100% Cotton WVN Denim Infants & Girls EMB. Dresses Merch Nos. 681071/ 320615/ 576335 (GSM: 155+/-10%)	5235.00 (Nos.)	100% Cotton WVN Denim Fabric (GSM: 155+/-10%)	6857.85 Sq. Mtrs.
208c	100% Cotton WVN Denim Infant & Girls EMB. Jacket Merch Nos. 680200/ 680196/ 805195 (GSM: 336+/-10%)	3395.00 (Nos.)	100% Cotton WVN Denim Fabric (GSM: 336+/-10%)	5941.25 Sq. Mtrs.
209c	100% Cotton WVN Denim young Girls Shortall with BIB & Brace (Tall & Big) Merch No. 669862 (GSM: 336+/-10%)	9652.00 (Nos.)	100% Cotton WVN Denim Fabric (GSM: 336+/-10%)	16408.40 Sq. Mtrs.
210c	100% Cotton WVN DENIM Infant & Girls Shortall with BIB & Brace Merch Nos. 681299 (GSM: 336+/-10%)	14498.00 (Nos.)	100% Cotton WVN Denim Fabric (GSM: 336+/-10%)	17397.60 Sq. Mtrs.
211c	100% Cotton WVN Denim young Girls Skirtall (Tall & Big) Merch Nos. 672304/672310/676737 (GSM: 336+/-10%)	11780.00 (Nos.)	100% Cotton WVN Denim Fabric (GSM: 336+/-10%)	20026.00 Sq. Mtrs.
212c	100% Cotton WVN Denim Printed Infants & Girls SkirtAll Merch Nos. 681089	10900.00 (Nos.)	100% Cotton WVN Denim Printed Fabric (GSM: 326+/-10%)	10900.00 Sq. Mtrs.

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	(GSM: 326+/-10%)			

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. Import of fabric is subjected to pre-import condition and actual user condition. Imported fabric shall be physically incorporated in the export products of the same Advance Authorisation. Export product description should be declared in full including style number in shipping bill.

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Case No.13	M/s. Richa Global Exports P. Ltd. (SPL)
NC Meeting No. 01/AM21 dated 18.06.2020 actually held on 16.09.2020	F. No. 01/84/171/00429/AM21/DES-V

Decision: M/s. Richa Global Exports P. Ltd. vide their application dated 04.09.2020 has requested for prior fixation of norms for 25 export items and corresponding 58 import items. However, there is nothing iin file which suggests that which import items are corresponding to which export items. Further it is observed that, the applicant has submitted drwings etc, without any marking related to Sl No of export item. Therefore it is decided to call for the above information before finalizing the case.

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Case No. 07	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 01/AM21 dated 18.06.2020 actually held on 30.09.2020	F. No. 01/84/171/00425/AM21/DES-V

Decision: M/s. Shahi Exports Pvt. Ltd. (SPL) vide their application dated 16.09.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case, the Committee approved the input output norms as under:

S.No.	Details of Export item	Qty	Details of Import List	Qty. Recommended
1.	Ladies Pullover (Style No.D1159303) Made of 100% Polyester Dyed Fleece knitted Fabric GSM 250 (Tolerance + or – 10%)	3040 (Nos.)	100% Polyester Dyed Fleece knitted Fabric GSM 250 (Tolerance + or – 10%)	6232 Sq. Mtrs.

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. Import of fabric is subjected to pre-import condition and actual user condition. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill

Case No. 08	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 01/AM21 dated 18.06.2020 actually held on 30.09.2020	F. No. 01/84/171/00426/AM21/DES-V

Decision: M/s. Shahi Exports Pvt. Ltd. (SPL) vide their application dated 16.09.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case, the Committee approved the input output norms as under:

S.No.	Details of Export item	Export Qty	Details of Import List	Qty. Recommended
1.	Ladies jacket with Hood (Style No.C1159289) Made of 100% Polyester Dyed Fleece knitted Fabric GSM 250 (With Embroidery) (Tolerance + or – 10%)	60000 (Nos.)	100% Polyester Dyed Fleece knitted Fabric GSM 250 (Tolerance + or – 10%)	133200 Sq. Mtrs.

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. Import of fabric is subjected to pre-import condition and actual user condition. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

Case No. 09	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 01/AM21 dated 18.06.2020 actually held on 30.09.2020	F. No. 01/84/171/00427/AM21/DES-V

Decision: M/s. Shahi Exports Pvt. Ltd. (SPL) vide their application dated 16.09.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per

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CAD and other details provided in this case, the Committee approved the input output norms as under:

S.No.	Details of Export item	Export Qty	Details of Import List	Qty. Recommended
1.	Ladies pullover (Style No.D1159358) Made of 100% Polyester Dyed Fleece knitted Fabric GSM 250 (Tolerance + or – 10%)	5400 (Nos.)	100% Polyester Dyed Fleece knitted Fabric GSM 250 (Tolerance + or – 10%)	8964 Sq. Mtrs

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. Import of fabric is subjected to pre-import condition and actual user condition. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill

Case No. 10	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 01/AM21 dated 18.06.2020 actually held on 30.09.2020	F. No. 01/84/171/00428/AM21/DES-V

Decision: M/s. Shahi Exports Pvt. Ltd. (SPL) vide their application dated 16.09.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case, the Committee approved the input output norms as under:

S.No.	Details of Export item	Export Qty	Details of Import List	Qty. Recommended
1.	Ladies jacket with Hood (Style No.D1159289) Made of 100% Polyester Dyed Fleece knitted Fabric GSM 250 (Tolerance + or – 10%)	3400 (Nos.)	100% Polyester Dyed Fleece knitted Fabric GSM 250 (Tolerance + or – 10%)	7820 Sq. Mtrs.

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. Import of fabric is subjected to pre-import condition and actual user condition. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

Case No. 11	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 01/AM21 dated 18.06.2020 actually held on 30.09.2020	F. No. 01/84/171/00424/AM21/DES-V

Decision: M/s. Shahi Exports Pvt. Ltd. (SPL) vide their application dated 16.09.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case, the Committee approved the input output norms as under:

S.No.	Details of Export item	Export Qty	Details of Import List	Qty. Recommended
1.	Ladies jacket with Hood (Style No.21150367) Made of 100% Polyester Dyed Fleece knitted Fabric GSM 250 (Tolerance + or – 10%)	1550 (Nos.)	100% Polyester Dyed Fleece knitted Fabric GSM 250 (Tolerance + or – 10%)	3441 Sq. Mtrs.

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. Import of fabric is subjected to pre-import condition and actual

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user condition. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill

Case No.13	M/s. Richa Global Exports P. Ltd. (SPL)
NC Meeting No. 01/AM21 dated 18.06.2020 actually held on 30.09.2020	F. No. 01/84/171/00429/AM21/DES-V

Decision: M/s. Richa Global Exports P. Ltd. vide their application dated 25.09.2020 has requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and Committee considered the case as per agenda alongwith other relevant papers. Based on written comments furnished by Shri Kuldeep Singh, O/o DC(MSME), the committee approved the input output norms as under:-

Sl. No.	Export Item Description	Qty/Pcs.	SI. No.	Import Item Description	Qty/in Kgs.
1	Girls Swim Wear of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200(+/-10%) & Lining of 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180(+/-10%) Style No. 60413 (must contain 799 kgs. of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200 and 543 Kgs. of Lining of 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180)	7420	1.	82% Nylon 18% Spandex Printed Knitted Fabric GSM 200+/-10%	1113.00
			2.	88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180+/-10%	734.58
2	Boys Swim Wear of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200(+/-10%) Style No. 6563760413 (must contain 174 kgs. of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200)	950	3.	82% Nylon 18% Spandex Printed Knitted Fabric GSM 200+/-10%	237.50
3	Girls Swim Wear of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200(+/-10%) & Lining Of 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180(+/-10%) Style No.55475 (must contain 111 kgs. of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200 and 84 Kgs. of Lining of 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180)	940	4.	82% Nylon 18% Spandex Printed Knitted Fabric GSM 200+/-10%	159.80
			5.	88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180(+/-10%)	118.44
4	Girls Swim Wear of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200(+/-10%) & Lining of 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180(+/-10%) Style No.65282 (must contain 263.53 kgs. of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200 and 170.87 Kgs. of Lining of 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180)	2185	6.	82% Nylon 18% Spandex Printed Knitted Fabric GSM 200+/-10%	416.00
			7.	88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180+/-10%	236.00

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5	Girls Swim Wear (Set) of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200(+/-10%) (Upper) & 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200(+/-10%) (Lower) & 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180(+/-10%) (Lower Lining) Style No.65768 (must contain 480 kgs. of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200 in upper and 254 Kgs. of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200+/-10% for lower and 202 Kgs. of lower Lining of 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180)	2660	8.	82% Nylon 18% Spandex Printed Knitted Fabric GSM 200+/-10%	638.40
			9.	82% Nylon 18% Spandex Printed Knitted Fabric GSM 200+/-10%	345.80
			10.	88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180+/-10%	263.30
6	Girls Swim Wear (Set) of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200(+/-10%) (Upper) & 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180(+/-10%) (Upper Lining) & 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200(+/-10%) (Lower) & 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180(+/-10%) (Lower Lining) Style No.65765 (must contain 168 kgs. of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200 in upper and 136 Kgs. of 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180+/-10% for upper lining and 155 Kgs. of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200+/-10% for lower and 91 Kgs. of 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180)	3710	11.	82% Nylon 18% Spandex Printed Knitted Fabric GSM 200+/-10%	222.60
			12.	88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180+/-10%	166.95
			13.	82% Nylon 18% Spandex Printed Knitted Fabric GSM 200+/-10%	215.18
			14.	88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180+/-10%	133.56
7	Girls Swim Wear Hat of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200+/-10% & Lining of 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180+/-10%, Style No.65778 (must contain 142 kgs. of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200 and 104 Kgs. of Lining of 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180)	1750	15.	82% Nylon 18% Spandex Printed Knitted Fabric GSM 200+/-10%	192.00
			16.	88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180+/-10%	141.75
8	Babies Garment (Swim Wear Set) of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200(+/-10%) (Shell Upper) & 82% Nylon 18% Spandex Dyed Knitted Fabric GSM 200(+/-10%) (Shell Lower) & 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180(+/-10%)	1390	17.	82% Nylon 18% Spandex Printed Knitted Fabric GSM 200+/-10%	139.00
			18.	82% Nylon 18% Spandex Dyed Knitted Fabric GSM 200+/-10%	83.40

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	(Lining Lower) Style No.65618 (must contain 104 kgs. of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200 in upper shell and 60 Kgs. of 82% Nylon 18% Spandex dyed Knitted Fabric GSM 200+/-10% for lower shell and 45 Kgs. of lower Lining of 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180)		19.	88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180+/-10%	62.55
9	Girls Swim Wear (Set) of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200(+/-10%) (Shell Upper) & 82% Nylon 18% Spandex Dyed Knitted Fabric GSM 200(+/-10%) (Shell Lower) & 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180(+/-10%) (Lining Lower) Style No.65618 (must contain 89 kgs. of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200 in upper shell and 49 Kgs. of 82% Nylon 18% Spandex dyed Knitted Fabric GSM 200+/-10% for lower shell and 28 Kgs. of lower Lining of 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180)	850	20.	82% Nylon 18% Spandex Printed Knitted Fabric GSM 200+/-10%	119.00
			21.	82% Nylon 18% Spandex Dyed Knitted Fabric GSM 200+/-10%	68.00
			22.	88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180+/-10%	38.25
10	Babies Garment (Swim Wear) of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200(+/-10%) (Shell) & 82% Nylon 18% Spandex Dyed Knitted Fabric GSM 200(+/-10%) (Shell Trim) Style No.62015 (Must contain 71 kgs. of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200+/-10% (Shell) & 8 kgs. of 82% Nylon 18% Spandex Dyed Knitted Fabric GSM 200+/-10% (Shell Trim))	770	23.	82% Nylon 18% Spandex Printed Knitted Fabric GSM 200+/-10%	100.00
			24.	82% Nylon 18% Spandex Dyed Knitted Fabric GSM 200+/-10%	10.78
11	Girls Swim Wear of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200(+/-10%) (Shell) & 82% Nylon 18% Spandex Dyed Knitted Fabric GSM 200(+/-10%) (Shell Trim) Style No.62015 (Must contain 53 kgs. of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200(+/-10%) (Shell) & 14 kgs. of 82% Nylon 18% Spandex Dyed Knitted Fabric GSM 200+/-10% (Shell Trim)	475	25.	82% Nylon 18% Spandex Printed Knitted Fabric GSM 200+/-10%	71.25
			26.	82% Nylon 18% Spandex Dyed Knitted Fabric GSM 200+/-10%	19.00
12	Babies Garment (Swim Wear Set) of 82% Nylon 18% Spandex Dyed Knitted Fabric GSM 200(+/-10%) (Shell Upper) & 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200(+/-10%) (Shell Lower) & 88% Polyester 12% Spandex Bleached	5110	27.	82% Nylon 18% Spandex Dyed Knitted Fabric GSM 200+/-10%	460.00
			28.	82% Nylon 18% Spandex Printed Knitted Fabric GSM	357.70

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	Knitted Fabric GSM 180(+/-10%) (Lining Lower) Style No.65620 (must contain 337 kgs. of 82% Nylon 18% Spandex dyed Knitted Fabric GSM 200 in upper shell and 260 Kgs. of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200+/-10% for lower shell and 180 Kgs. of lower Lining of 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180)			200+/-10%	
			29.	88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180+/-10%	230.00
13	Babies Garment (Swim Wear Set) of 82% Nylon 18% Spandex Bleached Knitted Fabric GSM 200(+/-10%) (Shell Upper) & 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200(+/-10%) (Shell Lower) & 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180(+/-10%) (Lining Lower) Style No.65620 (must contain 107 kgs. of 82% Nylon 18% Spandex Bleached Knitted Fabric GSM 200 in upper shell and 83 Kgs. of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200+/-10% for lower shell and 57 Kgs. of lower Lining of 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180)	1620	30.	82% Nylon 18% Spandex Bleached Knitted Fabric GSM 200+/-10%	145.80
			31.	82% Nylon 18% Spandex Printed Knitted Fabric GSM 200+/-10%	113.40
			32.	88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180+/-10%	72.90
14	Boys Swim Wear (Set) of 82% Nylon 18% Spandex Dyed Knitted Fabric GSM 200(+/-10%) (Shell Upper) & 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200(+/-10%) (Shell Lower) & 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180(+/-10%) (Lining Lower) Style No.65620 (must contain 245 kgs. of 82% Nylon 18% Spandex Dyed Knitted Fabric GSM 200 in upper shell and 175 Kgs. of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200+/-10% for lower shell and 129 Kgs. of lower Lining of 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180)	3130	33.	82% Nylon 18% Spandex Dyed Knitted Fabric GSM 200+/-10%	344.30
			34.	82% Nylon 18% Spandex Printed Knitted Fabric GSM 200+/-10%	250.40
			35.	88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180+/-10%	169.00
15	Boys Swim Wear (Set) of 82% Nylon 18% Spandex Bleached Knitted Fabric GSM 200(+/-10%) (Shell Upper) & 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200(+/-10%) (Shell Lower) & 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180(+/-10%) (Lining Lower) Style No.65620 (must contain 78 kgs. of 82% Nylon 18% Spandex Bleached Knitted Fabric GSM 200 in upper shell and 47 Kgs. of 82% Nylon 18% Spandex Printed	995	36.	82% Nylon 18% Spandex Bleached Knitted Fabric GSM 200+/-10%	109.45
			37.	82% Nylon 18% Spandex Printed Knitted Fabric GSM 200+/-10%	69.65
			38.	88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180+/-10%	53.73

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	Knitted Fabric GSM 200+/-10% for lower shell and 41 Kgs. of lower Lining of 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180)				
16	Boys Swim Wear (Set) of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200(+/-10%) (Shell Upper) & 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180(+/-10%) (Lining Upper) & 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200(+/-10%) (Shell Lower) & 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180+/-10% (Lining Lower) Style No.65283 (must contain 36 kgs. of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200 in upper shell and 12 Kgs. of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200+/-10%for lower shell and 13 kgs. of 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180+/-10% for lining and 22 Kgs. of lower Lining of 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180)	420	39.	82% Nylon 18% Spandex Printed Knitted Fabric GSM 200+/-10%	46.20
			40.	88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180+/-10%	15.12
			41.	82% Nylon 18% Spandex Printed Knitted Fabric GSM 200+/-10%	29.40
			42.	88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180+/-10%	16.63
17	Girls Swim Wear (Set) of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200(+/-10%) (Shell Upper) & 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180(+/-10%) (Lining Upper) & 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200(+/-10%) (Shell Lower) & 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180(+/-10%) (Lining Lower) Style No.65283 (must contain 22 kgs. of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200 in upper shell and 9 Kgs. of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200+/-10%for lower shell and 16 kgs. of 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180+/-10% for lining and 7 Kgs. of lower Lining of 88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180)	260	43.	82% Nylon 18% Spandex Printed Knitted Fabric GSM 200+/-10%	32.24
			44.	88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180+/-10%	11.70
			45.	82% Nylon 18% Spandex Printed Knitted Fabric GSM 200+/-10%	21.84
			46.	88% Polyester 12% Spandex Bleached Knitted Fabric GSM 180+/-10%	9.36
18	Babies Garment (Swim Wear) of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200(+/-10%) Style No.61944 (must contain 535 kgs. of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200)	3500	47.	82% Nylon 18% Spandex Printed Knitted Fabric GSM 200+/-10%	770.00
19	Girls Swim Wear of 82% Nylon 18% Spandex Printed Knitted Fabric GSM	2150	48.	82% Nylon 18% Spandex Printed	524.60

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	200(+/-10%) Style No.61944 (must contain 390 kgs. of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200)			Knitted Fabric GSM 200+/-10%	
20	Babies Garment (Swim Wear) of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200(+/-10%) Style No.50871 (must contain 55 kgs. of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200)	555	49.	82% Nylon 18% Spandex Printed Knitted Fabric GSM 200+/-10%	68.82
21	Girls Swim Wear of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200(+/-10%) Style No.50871 (must contain 40 kgs. of 82% Nylon 18% Spandex Printed Knitted Fabric GSM 200)	340	50.	82% Nylon 18% Spandex Printed Knitted Fabric GSM 200+/-10%	48.96
22	Babies Garment (Swim Wear) of 82% Nylon 18% Spandex Bleached Knitted Fabric GSM 200+/-10% (Shell Front) & 82% Nylon 18% Spandex Dyed Knitted Fabric GSM 200+/-10% (Shell Sleeves) Style No.50882 (Must contain 9 kgs. of 82% Nylon 18% Spandex Bleached Knitted Fabric GSM 200+/-10% (Shell Front) & 9 kgs. of 82% Nylon 18% Spandex Dyed Knitted Fabric GSM 200+/-10%)	134	51.	82% Nylon 18% Spandex Bleached Knitted Fabric GSM 200+/-10%	12.00
			52.	82% Nylon 18% Spandex Dyed Knitted Fabric GSM 200+/-10%	11.00
23	Boys Swim Wear of 82% Nylon 18% Spandex Bleached Knitted Fabric GSM 200(+/-10%) (Shell Front) & 82% Nylon 18% Spandex Dyed Knitted Fabric GSM 200+/-10% (Shell Sleeves) Style No.50882 (Must contain 72 kgs. of 82% Nylon 18% Spandex Bleached Knitted Fabric GSM 200+/-10% (Shell Front) & 58 kgs. of 82% Nylon 18% Spandex Dyed Knitted Fabric GSM 200+/-10%)	770	53.	82% Nylon 18% Spandex Bleached Knitted Fabric GSM 200+/-10%	107.80
			54.	82% Nylon 18% Spandex Dyed Knitted Fabric GSM 200+/-10%	77.00
24	Babies Garment (Swim Wear) of 100% Polyester Twill Printed Woven Fabric GSM 135 (+/-10%) & Lining of 100% Polyester Mesh Bleached Knitted Fabric GSM 60(+/-10%) Style No. 55477 (Must contain 2.15 kgs. of 100% Polyester Mesh Bleached Knitted Fabric GSM 60+/-10%)	147	55.	100% Polyester Twill Printed Woven Fabric GSM 135 +/-10%	110 Sq. Mtrs.
			56.	100% Polyester Mesh Bleached Knitted Fabric GSM 60+/-10%	3.09 Kgs.
25	Boys Swim Wear of 100% Polyester Twill Printed Woven Fabric GSM 135 (+/-10%) & Lining of 100% Polyester Mesh Bleached Knitted Fabric GSM 60(+/-10%) Style No. 55477 (Must contain 23 kgs. of 100% Polyester Mesh Bleached Knitted	1190	57.	100% Polyester Twill Printed Woven Fabric GSM 135 +/-10%	1012 Sq. Mtrs.
			58.	100% Polyester Mesh Bleached Knitted Fabric GSM	32.00 Kgs.

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	Fabric GSM 60+/-10%)			60+/-10%	

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. Import of fabric is subjected to pre-import condition and actual user condition. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill

Case No. 14	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 01/AM21 dated 16.07.2020 actually held on 30.09.2020	F. No. 01/84/171/00431/AM21/DES-V

Decision: M/s. Shahi Exports Pvt. Ltd. (SPL) vide their application dated 08.09.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case, the Committee approved the input output norms as under:

Details of Export List	Qty	Details of Import item	Qty. Recommended
Ladies Jacket (Style No.344J2310) made of 100% Cotton Denim Woven Fabric GSM 380 (Tolerance + or – 10%)	800 Nos.	100% Cotton Denim Woven Fabric GSM 380 (Tolerance + or – 10%)	2200 Sq. Mtr.

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. Import of fabric is subjected to pre-import condition and actual user condition. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill

Case No. 15	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 01/AM21 dated 18.06.2020 actually held on 30.09.2020	F. No. 01/84/171/00308/AM20/DES-V

Decision: M/s. Shahi Exports Pvt. Ltd. vide their application dated 07.09.2020 has requested for re-fixation of norms and amendment of export item (SI. No-02) description as under:

As per the norms committee decision in meeting no-15/AM20 dated 12.12.2019 actually held on 14.02.2020	Amendment to be corrected as
Ladies Jacket with Hood (Style No.344J2245) made of 100% Cotton Denim Woven Fabric GSM 380 (Tolerance + or – 10%)	Ladies Jacket (Style No.344J2310) made of 100% Cotton Denim Woven Fabric GSM 380 (Tolerance + or – 10%)

Committee considered the case as per agenda alongwith other relevant papers and of the view that once style number is changed total norm would change. Therefore committee decided not to acceded the firm's request. The applicant may prefer a fresh application for export product with new style number.

Case No. 16	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 01/AM21 dated 18.06.2020 actually held on 30.09.2020	F. No. 01/84/171/00328/AM20/DES-V

Decision: M/s. Shahi Exports Pvt. Ltd. vide their application dated 07.09.2020 has requested for re-fixation of norms and amendment of export item (SI. No-01) description as under:

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As per the norms committee decision in meeting no-16/AM20 dated 16.01.2020 actually held on 17.03.2020	Amendment to be corrected as
Ladies Jacket with Hood (Style No.344J2245) made of 100% Cotton Denim Woven Fabric GSM 380 (Tolerance + or – 10%)	Ladies Jacket (Style No.344J2310) made of 100% Cotton Denim Woven Fabric GSM 380 (Tolerance + or – 10%)

Committee considered the case as per agenda alongwith other relevant papers and of the view that once style number is changed total norm would change. Therefore committee decided not to acceded the firm's request. The applicant may prefer a fresh application for export product with new style number.

Case No. 17	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 01/AM21 dated 18.06.2020 actually held on 30.09.2020	F. No. 01/84/171/00432/AM21/DES-V

Decision: M/s. Shahi Exports Pvt. Ltd. (SPL) vide their application dated 19.09.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case, the Committee approved the input output norms as under:

Details of Export List	Qty	Details of Import item	Qty Recommended
Ladies Jacket (Style No.344J2306) made of 97% Cotton 3% Elastane Dyed Woven Fabric GSM 285 (Tolerance + or – 10%)	3250 Nos.	97% Cotton 3% Elastane Dyed Woven Fabric GSM 285 (Tolerance + or – 10%)	7995 Sq. Mtr.

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. Import of fabric is subjected to pre-import condition and actual user condition. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill

Case No. 18	M/s. Richa Global Exports Pvt. Ltd.(SPL)
NC Meeting No. 01/AM21 dated 18.06.2020 actually held on 30.09.2020	F. No. 01/84/171/00433/AM21/DES-V

Decision: M/s Richa Global Exports Pvt. Ltd.(SPL) vide their application dated 22.09.2020 requested for prior fixation of norms for Ladies Maxi Dress (Style no.007562) under Special Advance Authorization Scheme. Committee considered the case as per agenda alongwith other relevant papers. Committee observed that applicant is exporting various sizes and input requirement would change depending on size of export product. Therefore committee decided to call for the following information before finalizing the case.

1. Size wise export quantity.
2. CIM for each export item.

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